

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam

..... Applicant

Versus


State of Uttar Pradesh & Ors.

..... Respondents

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ANUBHAV ANAND ARON, ABHINAV ANAND
 (Advocates for the Respondent No.9)
 A-901, Apex Golf Avenue, Sector-1,
 Greater Noida (West), U.P. – 201 306
Mob: 9811764256, 9582416270
Email: abhinav.legal@gmail.com

Place: New Delhi

Date: 19 February 2025

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

REPLY /RESPONSE FILED BY THE RESPONDENT NO.9

i.e. TEHRI PULP & PAPER LTD.

MOST RESPECTFULLY SHEWETH:

1. That the present reply has been filed by the Respondent No.9 i.e. Tehri Pulp & Paper Ltd. [hereinafter referred to as the “answering Respondent”]. That the answering Respondent is a company registered under the Companies Act, 1956 having its manufacturing Unit at: 9th Km Stone, Bhopa Road, Muzaffarnagar (U.P.) – 251 001.
2. That the answering Respondent is filing present Reply through Sh. Kishor Kumar Gupta, who is working as G.M. – Environment & Safety with the answering Respondent and who, vide Board Resolution dated 15.02.2025 has been duly authorized to sign & verify this present Reply/Response, to file documents, to sign Vakalatnama, to depose before this Hon’ble Tribunal and to do all such other act (s) as may be necessary for this present Reply/Response. Board Resolution dated 15.02.2025 is annexed as **Annexure: R9/A.**

3. That the answering Respondent is engaged in the business of manufacturing & sale of Kraft paper using waste paper as raw material. That the answering Respondent has two units within the same premises. That the consented production of the Unit-1 of the answering Respondent is 250 MT/day Kraft paper by using waste paper as raw material and the consented production of the Unit-2 of the answering Respondent manufactures is 350 MT/day Kraft paper by using waste paper as raw material.
4. That the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.
5. That the answering Respondent have valid consents under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as well as under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 for both of its units. That the validity of the CTO of Unit-1 of the answering Respondent is 31.12.2028 and the validity of the CTO of

Unit-2 of the answering Respondent is 31.12.2026. Copy of the Consolidated Consent to Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 of both the units of the answering Respondent are collectively annexed as **Annexure: R9/B (Colly)**.

6. That the answering Respondent also have Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for both of its units. That the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of the Unit-1 of the answering Respondent is valid till 02.08.2027 and that of Unit-2 is valid till 26.07.2027. Copy of the Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 dated 19.09.2022 for both of the units of the answering Respondent are collectively annexed as **Annexure: R9/C (Colly)**.
7. That presently the answering Respondent is meeting its fresh water requirement from ground water through 3 (Three) bore-wells. That the answering Respondent have No-Objection Certificates (NOCs) for all of its said bore-wells issued by the Ground Water Department, Uttar Pradesh, all of which are valid till 30.03.2027. Copies of No-Objection Certificates (NOCs) issued by the Ground Water Department, Uttar Pradesh is annexed as **Annexure: R9/D (Colly)**.

8. That the answering Respondent has permission to discharge 2000 KLD [Unit-1: 1300 KLD and Unit-2: 700 KLD] of treated effluent. That the answering Respondent has a full fledged Effluent Treatment Plant (ETP) separately for both its units. That waste water generated by the answering Respondent is partially recycled back in the process at paper machine section.

9. That the both the ETPs of the answering Respondent comprises of Equalization tank, Hill Screen (2 Nos.), Sedicell, Primary Clarifier, Aeration Tank, Secondary Clarifier, Multi Grade Filters [2 Nos. – 1 + 1 (standby)], Sludge Dewatering System, (combindly used for both units). That the answering Respondent has installed V notch with ultrasonic flowmeter at both its ETPs inlet and outlet. That the answering Respondent has also installed electromagnetic flow meter with totalizer at recycled effluent reuse point (i.e. line carrying recycled effluent at paper machine). That the answering Respondent has installed OCEMS system at the final discharge point of both of its ETPs to monitor the quality of treated effluent. Copy of the ETP Adequacy Report of both the ETPs of the answering Respondent both prepared by the Central Pulp and Paper Research Institute (CPPRI), Saharanpur (U.P.) are collectively annexed as **Annexure: R9/E (Colly)**.

10. That the answering Respondent has installed one boiler of capacity 52 TPH which is common for both the units of the answering Respondent. That the answering Respondent has

also installed a turbine of capacity 8 MW. That the answering Respondent uses Biomass, RDF and Coal as fuel for its above said boiler. That the answering Respondent has provided stack of height 62 meter attached with its aforesaid boiler equipped with Electro Static Precipitator (ESP) as APCD.

11. That the answering Respondent supplies its fly ash to the cement plants. That the answering Respondent has an agreement with M/s Bulk Ash Suppliers, Bhopa Road, Muzaffarnagar for supply of fly ash to the cement plants. That the answering Respondent also has "Supply Agreement" dated 01.11.2022 with Nuvoco Vistas Corporation Ltd., Mumbai, which is engaged in manufacturing of different types and grades of cement, for the supply of the fly ash generated by the answering Respondent. Copy of the Supply Agreement" dated 01.11.2022 with Nuvoco Vistas Corporation Ltd., Mumbai is annexed as **Annexure: R9/F**.

12. That the answering Respondent also has a "*Agreement for Co-processing Non-Recyclable Solid Waste*" dated 01.10.2023 with the K.K. Duplex & Paper Mills Pvt. Ltd., Jansath Road, Muzaffarnagar (U.P.) for the scientific disposal /co-processing of the non-recyclable solid waste including plastic waste generated by the answering Respondent. Copy of the "*Agreement for Co-processing Non-Recyclable Solid Waste*" dated 01.10.2023 entered between the answering Respondent and the K.K. Duplex & Paper Mills Pvt. Ltd. is annexed as **Annexure: R9/G**.

13. That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit and analysis the parameters of both the treated effluent and gaseous emissions generated by the unit of the answering Respondent. That various test reports of both the treated effluent as well as gaseous emissions generated by the unit of the answering Respondent shows that their parameters are well within the prescribed limits and, therefore, the answering Respondent is duly complying with the environmental norms. Copy of the Test Reports dated 20.05.2024 of the ground water samples (from borewells) [pre-monsoon] and Test Reports dated 28.11.2024 of the ground water samples (from borewells) [post-monsoon] all issued by Environment Management Centre, Roorkee, Uttarakhand are collectively annexed as **Annexure: R9/H (Colly)**. Copy of the Test Reports dated 07.09.2024 of the effluent water samples from ETP outlet of both the units of the answering Respondent issued by Environment Management Centre, Roorkee, Uttarakhand are collectively annexed as **Annexure: R9/I (Colly)**. Copy of the Test Reports dated 27.01.2025 of Stack Emission issued by Environment Management Centre, Roorkee, Uttarakhand are collectively annexed as **Annexure: R9/J (Colly)**.
14. That the answering Respondent is an environment friendly industry and has taken all the suitable measures for water management. That the answering Respondent has adopted 12 ponds and installed 12 numbers of recharge shaft [@ 1 shaft per pond] for the artificial recharge of water. Copy of the

Water Balance Report of the answering Respondent is annexed as Annexure: R9/K.

15. That during the financial year 2024-25, the answering Respondent has planted 2000 plants under Miyawaki method at UPSIDC Park, Opp. Pritul Machines, Beghrajpul, Muzzafarnagar (U.P.). Copy of the Work Order dated 27.06.2024 issued in favour of M/s Vijay Foundation, Muzaffarnagar (U.P.) w.r.t. to the plantation of 2000 plants under Miyawaki method at UPSIDC Park, Opp. Pritul Machines, Beghrajpul, Muzzafarnagar (U.P.) annexed as Annexure: R9/L.
16. That in compliance of the directions issued by this Hon'ble Tribunal, inspection of the unit of the answering Respondent was done by UPPCB on 18.10.2024 and 26.11.2024. That the UPPCB filed a Joint Inspection Report along with its Affidavit on 14.12.2024 before this Hon'ble Tribunal, which contains the findings of the UPPCB w.r.t. the industrial units of the answering Respondent as found during the inspection held on 18.10.2024 and 26.11.2024.
17. That a perusal of the said findings of the UPPCB w.r.t. the industrial units of the answering Respondent as found during the inspection held on 18.10.2024 and 26.11.2024 shows the below mentioned facts.
 - (i) That the answering Respondent is having valid Consent to Operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 for both of its units.

- (ii) That the answering Respondent has valid Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2026 for both of its units.
- (iii) That the answering Respondent has valid NOCs for abstraction of ground water for all three of its borewell.
- (iv) That the average production of the answering Respondent is well within the consented /permitted production.
- (v) Electronic Flow Meter with totalizer has been duly installed by the answering Respondent at its borewells.
- (vi) Average daily ground water withdrawal is within the consented /permitted quantity.
- (vii) That answering Respondent has 2 (Two) ETPs i.e. both units of the answering Respondent have separate ETP.
- (viii) V-notch with ultrasonic flowmeter was found installed at inlet and outlet of both ETPs of the answering Respondent.
- (ix) Electromagnetic flow meter with totalizer was also found installed at recycled effluent reuse point (i.e. line carrying recycled effluent at paper machine).
- (x) The parameters of the samples collected from ETP inlet and ETP outlet of both ETPs of the answering Respondent by the UPPCB during inspection held on 18.10.2024 and 26.11.2024 are well within the prescribed limits, which shows that both the units of the answering Respondent are complying units.
- (xi) That the answering Respondent has installed one boiler of capacity 52 TPH which is common for both the units of the answering Respondent. That the answering

Respondent has also installed a turbine of capacity 8 MW. That the answering Respondent uses Biomass, RDF and Coal as fuel for its above said boiler.



- (xii) That the answering Respondent has provided stack of height 62 meter attached with its aforesaid boiler equipped with Electro Static Precipitator (ESP) as APCD.
- (xiii) That as per logbook data, average ash generation during 01.09.2024 to 24.11.2024 was 77.945 MT/day, which is nearest to the estimated ash generation of 77.24 MT/day.
- (xiv) That the boiler ash generated from the unit was being sent to cement plants as unit has made agreement (effective from 01.08.2023) with M/s Bulk Ash Supplier, Bhopa Road, Muzaffarnagar for supply of ash to cement plants.
- (xv) That during the inspection conducted by UPPCB on 18.10.2024 and 26.11.2024, the answering Respondent found complying w.r.t. effluent discharge norms as well as stack monitoring reports also shows that the value of particulate matter within the prescribed norms.

18. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.


PRAYERS:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the captioned Original Application being O.A. No.797 of 2024 titled as "*Gautam Vs. State of Uttar Pradesh & Ors.*" in as far as it is related with the answering Respondent i.e. Respondent No.9, namely, Tehri Pulp & Paper Ltd.;
- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.



RESPONDENT NO.9

THROUGH


ANUBHAV ANAND ARON, ABHINAV ANAND
(Advocates for the Respondent No.9)
A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. – 201 306
Mob: 9811764256, 9582416270
Email: abhinav.legal@gmail.com

Place: **NEW DELHI**
Date: **19.02.2025**

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

AFFIDAVIT

I, Kishor Kumar Gupta aged about 62 years S/o Late Sh. Banwari Lal Gupta working as G.M. – Environment & Safety with Tehri Pulp & Paper Ltd. having its Unit at: 9th Km Stone, Bhopa Road, Muzaffarnagar (U.P.) – 251 001 (the Respondent No.9 herein) do hereby solemnly affirm state as under:-

1. That I am working as G.M. – Environment & Safety with Tehri Pulp & Paper Ltd. (the Respondent No.9 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Reply/Response has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Reply/Response and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

DEPONENT

VERIFICATION:

Verified at Muzaffarnagar on this 18th day of February, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

PRERNATIYAGI
NOTARY
MUZAFFARNAGAR

word before the
the deponent
are identified by
I have satisfied my self by examining the
deponent
the affidavit
obtained by me from the deponent

DEPONENT

Identified by

T.I.N. : 09473100495 dt. 1.4.95
GSTIN No. : 09AAACT0285B1ZO
C.I.N. : U21022DL1993PLC119328

TRP

TEHRI**PULP & PAPER LIMITED**

Office & Works : 9th K.M. STONE, BHOPA ROAD, MUZAFFARNAGAR-251 001
☎ : 0131-2468383, 2468384, 2468385, 2468386 E-mail : accounts@tehrpaper.com

Ref. No.

Dated.....

CERTIFIED TRUE COPY OF THE BOARD RESOLUTION OF TEHRI PULP AND PAPER LIMITED PASSED IN THE BOARD MEETING (SERIAL NO. 06/2024-25) HELD ON SATURDAY, 15TH FEBRUARY, 2025 AT 11:00 A.M. AT THE REGISTERED OFFICE OF THE COMPANY AT 216, AGARWAL PRESTIGE MALL, PLOT NO. 2, COMMUNITY CENTER, ALONG ROAD NO. 44, PITAMPURA, NEW DELHI – 110034.

The Chairman informed the Board of Directors of the Company regarding the pending Original Application being O.A. No.797/2024 titled as "Gautam Vs. State of Uttar Pradesh & Ors." pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi. The Chairman further informed the Board of Directors of the Company regarding the Order dated 17.12.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi whereby the Company has been directed to file its Reply/Response in the aforesaid Original Application being O.A. No.797/2024.

The matter was discussed and following resolution was passed:

RESOLVED THAT in compliance to the Order dated 17.12.2024 passed by the Hon'ble National Green Tribunal, New Delhi passed in the said O.A. No.797/2024, a Reply /Response by & on behalf of the Company shall be filed before the Hon'ble National Green Tribunal, New Delhi in the said Original Application being O.A. No.797/2024 titled as "Gautam Vs. State of Uttar Pradesh & Ors."

RESOLVED FURTHER THAT Sh. Kishor Kumar Gupta aged about 62 years S/o Late Sh. Banwari Lal Gupta R/o H. No. – 2, Lane No. – 2, Gate No. – 2, Shanti Nagar, Muzaffarnagar (U.P.) – 251 001 working as G.M. – Environment & Safety with the Company be and is hereby authorized to act, appear and to sign all pleading(s), application(s), to sign Vakalatnama and/or other necessary document(s) and to do all acts, deeds and things before the Hon'ble National Green Tribunal, Principal Bench, New Delhi as may be considered necessary in relation thereto and incidental to the said Original Application being O.A. No.797/2024 titled as "Gautam Vs. State of Uttar Pradesh & Ors."

RESOLVED FURTHER THAT a copy of this Resolution, duly certified by any one of the directors, be furnished to the concerned persons /authorities as may be required and they be requested to act thereon.

**Certified True Copy
For Tehri Pulp and Paper Limited**


(Sachin Agarwal)
Whole Time Director
DIN: 02310154
Add: 216, Agarwal Prestige Mall,
Plot No. 2, Community Center,
Along Road No. 44, Pitampura,



Regd. Office: 216, AGARWAL PRESTIGE MALL PLOT NO. 02
COMMUNITY CENTRE RANI BAGH, PITAMPURA, NEW DELHI - 110034





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ANNEXURE: R9/B (colly)

13

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppeb.in, Website: www.uppcb.com

Category : RED

Application Id : 26924935

213602/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2024

Date: 07/08/2024

To,

M/sTEHRI PULP AND PAPER LTD UNIT 1

9th K.M stone Bhopa Road Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 26924935	Date :- 2024-07-18
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Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s TEHRI PULP AND PAPER LTD UNIT 1** located at **9th K.M stone Bhopa Road Muzaffarnagar,MUZAFFAR NAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By-products with quantity per month	
1	Waste paper 250 MT/Day	Kraft Paper- 250 MT/Day	Kraft Paper 250 MT/Day

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1	Kraft Paper 250 MT/Day with the use of waste paper 250 MT/Day	Kraft Paper 250 MT/Day with the use of waste paper 250 MT/Day	Kraft Paper 250 MT/Day with the use of waste paper 250 MT/Day	Kraft Paper 250 MT/Day with the use of waste paper 250 MT/Day

**ATULESH
YADAV**

Digitally signed by
ATULESH YADAV
Date: 2024.08.21
15:38:01 +05'30'

- i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity 2028-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration	Permitted
		Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

ATULESH Digitally signed by
YADAV ATULESH YADAV
 Date: 2024.08.21
 15:38:18 +05'30'

S.No	CCA is valid for	Declared by the unit	Permitted
1	1300 KLD	1300 KLD	1300 KLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
 5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed

ATULESH
YADAV

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AOX, mg/l	≤ 8	-	-	No discharge is allowed
SAR	≤ 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	5
2.	Treatment facility	septic tank/soak pit
3.	Discharge point	

- * In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units

7. Environmental management system

- Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1250x1 KVA DG Set, 1000x1 KVA DG Set	Diesel/PNG	As per Environment Protection Rules, 1986	Acoustic enclosure	As per CAQM Norms.

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2	14 TPH Boiler	Low Sulphur Coal/Biomass	30 meter from GL	Multi Cyclone Dust Collector, Wet Scrubber and 30 meter stack height from GL	As per CAQM Norms.
3	52 TPH Multifuel Boiler	RDF/ Low Sulphur Coal/Biomass	60 meter from GL	ESP, Dry Pulse Jet Type Filter/scrubber with 60 meter stack height	As per CAQM Norms.

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
 - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

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8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

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Specific Conditions:-

1. This CTO is valid only for the production of KRAFT PAPER - 200 MT/DAY (WASTE PAPER BASED- 250 MT/DAY) AND KRAFT PAPER - 50 MT/DAY (AGRO WASTE BASED- 150 MT/DAY), Caustic, Rosin, Alum etc. and Turbine of capacity 8 MW only. CTO issued vide Board's online letter ref no. 192460/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAG AR/2023 Date: 27/10/2023 is being hereby null and void.
2. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
3. Unit shall comply all the condition of CTE certificate issued by the Board on dated-14-06-2024.
4. Unit shall either adopt Zero Liquid Discharge (ZLD) or reuse/recycle maximum quantity of treated effluent before discharging it outside the factory premises.
5. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent.
6. The unit will not use agro based raw materials in the production process.
7. Unit shall operate and maintain APCS installed as ESP, Dry Pulse Jet Type Filter/scrubber with 60 meter stack height has been installed as APCS in existing 52 TPH boiler and 14 TPH Boiler with Multi Cyclone Dust collector, wet scrubber with 30 meter stack height. Fuel for Boiler is (RDF 400 MT/day & Low sulphur coal- 250 MT/Day or Low sulphur coal / Biomass fuel 400 MT/Day) . Unit has also installed 1x1250 KVA and 1x1000 KVADG SETs, fuel for DG Set is Diesel/PNG as per CAQM direction. Unit shall comply with CAQM norms.
8. The industry shall installed OCEEMS and will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
9. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
10. The unit must comply with the conditions imposed by CGWA in its NOC issued to the unit for ground water extraction.
11. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
14. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
15. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
16. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.
17. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
18. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
19. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

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20. Industry shall submit quarterly monitoring reports of treated effluent from a certified /approved laboratory under E.P. Act 1986.
21. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
22. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
23. The unit shall submit the audited balance sheet for the current year.
24. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the CAQM.
25. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 regarding use of cleaner fuel.
26. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction issued time to time regarding DG sets.
27. Unit must ensure strict time bound compliance of suggestion/recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
28. Unit shall submit Effluent/Emission monitoring report of the ETP and stack of Air Polluting Sources and Ambient Air Monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month and on Quarterly basis to the Board by LIMS Portal.
29. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-BeltGuidle_160218.pdf.
30. Unit shall comply with the Hazardous and. Other Wastes (Management and Transboundary Movement) Rules, 2016.

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Copy to:

Regional Officer, UPPCB, Muzaffarnagar.

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Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

151796/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 Date: 15/03/2022

To,

M/s

TEHRI PULP AND PAPER LTD UNIT 2

9th Km Stone, Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981"

Consent No-15367508 Date-15/03/2022

CCA is hereby granted to **TEHRI PULP AND PAPER LTD UNIT 2** located at **9th Km Stone, Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **TEHRI PULP AND PAPER LTD UNIT 2** granted for the period from **15/03/2022 to 31/12/2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 7578.00 Lakhs**

S No	Product	Quantity	Unit
1	KRAFT PAPER-350 MT/DAY	350	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effulant	Quantity(KLD)	Treatment facility and discharge point
Domestic	6.0 KLD	Septic Tank
Industrial	700 KLD	ETP

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

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Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	SUSPENDED SOLIDS	AS PER E(P) RULES, 1986
3	DISSOLVED SOLIDS	AS PER E(P) RULES, 1986
4	TOTAL SOLIDS	AS PER E(P) RULES, 1986
5	BOD	AS PER E(P) RULES, 1986
6	COD	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	FROM SISTER UNIT M/S TEHRI PULP AND PAPER LTD (UNIT 1)	STEAM	0	Particulate Matter	0

Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective

areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

**RAKESH KUMAR
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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

Annexure

Specific Conditions

1. This CTO is valid only for the production capacity KRAFT PAPER-350 MT/DAY BY USING WASTE PAPER, ALUM, ROSIN AND CAUSTIC AS A RAW MATERIAL.

2. The Unit shall submit Bank guarantee of Rs. 1,00,000/- for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation.

3. Earlier Board has issued CTO Water to the said unit vide letter no-68229/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/water/MUZAFFARNAGAR/2019, dated-28.12.2019 is revoked.

4. Earlier Board has issued CTO Air to the said unit vide letter no-68230/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2019, dated-28.12.2019 is revoked.

5. The industry must comply conditions of NOC from State Ground Water Department issued to unit.
6. Industry shall submit ETP analysis report from MOEF&CC or UPPCB approved lab within a month after operation of the unit and on quarterly basis to the Board.
7. Unit shall submit the compliance of the conditions of CTE issued to unit vide Boards letter dated 11.08.2021 and point wise compliance of last issued CTO within one month to the Board and on Quarterly basis.
8. The industry shall submit a proof of Bank Guarantee submitted in the Board, if not then submit the Bank Guarantee as per CTE issued to unit on 11.08.2021 within a month.
9. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
10. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
11. The unit will not use agro based raw materials in the production process.
12. The industry shall ensure installation, operation and continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
13. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
14. The E.T.P. unit operation line up Strengthening is to be maintained.
15. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 × 7 basis.
16. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
17. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
18. Unit shall abide by directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas.
19. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
20. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
21. Industry shall submit stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month.
22. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
23. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
24. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
25. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
26. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
27. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with

section- 21/22 of air Act 1981 (as amended respectively).

28. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

29. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

30. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

31. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.

32. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

33. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

34. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

35. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

36. The unit shall submit the audited balance sheet for the current year.

37. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

5. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.

6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.

7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

**RAKESH KUMAR
TYAGI**

Digitally signed by RAKESH
KUMAR TYAGI
Date: 2022.05.23 11:56:57 +05'30'

Chief Environmental Officer (Circle 3)

28

ANNEXURE: 452 (Colly)



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 17515/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :03/08/2022

To,

M/s TEHRI PULP AND PAPER LTD UNIT 1

9th K.M stone Bhopa Road Muzaffarnagar, MUZAFFAR NAGAR, 251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17515 and 03/08/2022 .
2. Reference of application (No. and date) 16681133 and 09/06/2022 .
3. Mr SACHIN AGARWAL of M/s TEHRI PULP AND PAPER LTD UNIT 1 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th K.M stone Bhopa Road Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.125 MT/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	1.5 MT/Annum
3	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.375 MT/Annum
4	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	3.0 Mt/Annum

1. The authorization shall be valid for a period of 02/08/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

RAKESH KUMAR TYAGI

Digitally signed by RAKESH KUMAR TYAGI

Date: 2022.08.11 21:30:14 +05'30'

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be

properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

RAKESH KUMAR
TYAGI

Digitally signed by RAKESH
KUMAR TYAGI
Date: 2022.08.11 21:30:58 +05'30'

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.11 21:31:14 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.11 21:31:28 +05'30'
CEO/EE, I/C Circle _____



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 17504/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :27/07/2022

To,

M/s TEHRI PULP AND PAPER LTD UNIT 2

9th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17504 and 27/07/2022 .
2. Reference of application (No. and date) 16669832 and 04/07/2022 .
3. Mr SACHIN AGARWAL of M/s TEHRI PULP AND PAPER LTD UNIT 2 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th Km Stone , Bhopa Road , Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.175 MT/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	2.0 MT/Annum
3	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.50 MT/Annum
4	CATEGORY 34.2 AS PER SCHEDULE I (Sludge from treatment of waste water arising out of cleaning / disposal of barrels / containers)	THROUGH TSDF	5.0 MT/Annum

1. The authorization shall be valid for a period of 26/07/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

RAKESH KUMAR
TYAGI

Digitally signed by RAKESH
KUMAR TYAGI
Date: 2022.08.11 21:32:36 +05'30'

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be

properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

RAKESH KUMAR TYAGI
Digitally signed by RAKESH
KUMAR TYAGI
Date: 2022.08.11 21:33:03 +05'30'

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)
Digitally signed by RAKESH KUMAR
TYAGI
Date: 2022.08.11 21:33:17 +05'30'

RAKESH KUMAR TYAGI
UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.11 21:33:32 +05'30'
CEO/EE, I/C Circle



**GROUND WATER DEPARTMENT**

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC012696

VALID FROM 31/03/2022 TO 30/03/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202202000387

Name of the Owner	SACHIN AGRAWAL		
Designation पद	G. M. ENVIRONMENT	Company Name कंपनी का नाम	TEHRI PULP AND PAPER LIMITED
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	122, SOUTH BHOPA ROAD, NEW MANDI, MUZAFFARNAGAR, UTTAR PRADESH	Application Form Serial No.	MZFN0322NIND108
Date of Submission	28/02/2022	Specimen Signature	
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	No
Card No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	20/03/1997		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	125.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	150.00

Rate of Energization (in Case of Electric Pump)

27/03/1997

Maximum Allowable Rate of Withdrawal ($m^3/hr.$): 150.00

Maximum Allowable Running Hours Per Day: 7.00

Maximum Allowable Annual Extraction of Ground Water:

367500.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

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- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly details should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

• **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :07/06/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

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Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC018076

VALID FROM 31/03/2022 TO 30/03/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202203000001

Name of the Owner	SACHIN AGRAWAL	Company Name	TEHRI PULP AND PAPER LIMITED
Designation पद	G. M. ENVIRONMENT	कंपनी का नाम	TEHRI PULP AND PAPER LIMITED
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFFARNAGAR.	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	122, SOUTH BHOPA ROAD, NEW MANDI, MUZAFFARNAGAR, UTTAR PRADESH	Application Form Serial No.	MZFN0322NIN0109
Date of Submission	01/03/2022	Specimen Signature	
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	No
Card No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	20/03/1997	Depth of the Well (In meter)	125.00
Type of Well	Tube Well/Boring	Assembly Size (For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	30.00
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	Rate of Withdrawal (m ³ /hr.)	150.00
Operational Device	Electric Motor		

Rate of Energization (In Case of Electric Pump)

27/03/1997

Maximum Allowable Rate of Withdrawal ($m^3/hr.$): 150.00

Maximum Allowable Running Hours Per Day: 8.00

Maximum Allowable Annual Extraction of Ground Water:

420000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in Item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
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- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

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 - iii) All Industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such Industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for Industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
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 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
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Date :07/06/2022

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC018699

VALID FROM 31/03/2022 TO 30/03/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202203000002

Name of the Owner	SACHIN AGRAWAL	Company Name	TEHRI PULP AND PAPER LIMITED
Designation पद	G. M. ENVIRONMENT	कंपनी का नाम	TEHRI PULP AND PAPER LIMITED
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFFARNAGAR.	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	122, SOUTH BHOPA ROAD, NEW MANDI, MUZAFFARNAGAR, UTTAR PRADESH	Application Form Serial No.	MZFN0322NIN0110
Date of Submission	01/03/2022	Specimen Signature	
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	No
Hard No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	20/03/1997		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	125.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	150.00

of Energization (In Case of Electric Pump)

28/03/1997

Maximum Allowable Rate of Withdrawal (m³/hr.): 150.00

Maximum Allowable Running Hours Per Day: 8.00

Maximum Allowable Annual Extraction of Ground Water:

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Date: 07/06/2022

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

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ANNEXURE:- R9/E (Colly)

(45)

Technical Report

on

Performance Evaluation of Existing ETP

at



**TEHRI PULP AND PAPER LIMITED, UNIT-1
9th KM Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh**

Prepared by



**Central Pulp and Paper Research Institute,
Saharanpur- 247001 (U.P)**

November 2024

About Central Pulp & Paper Research Institute (CPPRI)

CPPRI is a premier research institute and an autonomous organization under Department for Promotion of Industry & Internal Trade, Ministry of Commerce and Industry Government of India. The institute is dedicated to the services of Pulp & Paper Industry. Located at Saharanpur, Uttar Pradesh, the institute has state of art laboratories and facilities with trained, dedicated and highly experienced scientists to carry out quality research work and render technical and consultancy services in various areas of paper making including Environmental Management.



About Environmental Management Division, CPPRI

The Environmental Management Division of CPPRI is NABL accredited for analysis of water and waste water, ambient air monitoring and stack emissions monitoring. The division is recognized by various regulatory authorities, pulp, paper and allied industries as a centre of expertise in context of environmental monitoring and addressing various environmental issues related to Pulp & Paper Industry. The division has world class facilities and expertise to carry out R&D as well as render technical and consultancy services related to ETP performance evaluation and adequacy assessment, ETP upgradation, trouble shooting, Environmental Audit, Water Audit, Air monitoring etc. The division serves as a nodal agency to assist Central Pollution Control Board (CPCB) in reviewing and revision of environmental discharge and emission norms for Indian Pulp and Paper Industry. Generation of data base on pollution load generated by Indian pulp and paper industry and various issues related to environmental sustainability of Indian Pulp & Paper Industry. The Environmental Management Div has also assisted CPCB in preparation and successful implementation of "Charter on Water Recycling & Pollution Prevention in Pulp & Paper Industry of Ganga River Basin in Pulp & Paper Mill of Uttar Pradesh and Uttarakhand". Presently the division is assisting CPCB as third party in monitoring of Grossly Polluting Industries in the River Ganga & Yamuna Basin since last 6 years.

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1. BACKGROUND OF THE MILL

Tehri Pulp and Paper Limited, Unit-1 is located at 9th km Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh. The spatial coordinates of the mill are Latitude: **29.470921** and **Longitude: 77.794957**. The mill was established in the year 1997. The mill is a waste paper / recycled fiber based paper mill producing packaging kraft paper. The mill's consented production capacity is 250 TPD kraft paper from waste paper. The mill has valid consolidated consent to operate under **Section 25/ 26 of the Water (Prevention & Control of Pollution) Act 1974 (Annexure I)**, under **Section 21/ 22 of the Air (Prevention & Control of Pollution) Act 1981 (Annexure I)** and **Authorization under the provisions of Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016 (Annexure II)**.

2. OBJECTIVE OF THE REPORT

The main objective of the report is to evaluate the performance of existing effluent treatment plant in context of compliance with stipulated discharge norms. To carry out the study CPPRI team of scientists visited the mill on 08.10.2024 for collection of relevant data and information as well as composite sampling of effluent from various units of ETP.

3. MANUFACTURING PROCESS

The mill uses indigenous and imported waste paper for production of packaging kraft paper of different quality as per market requirement. The waste paper is processed in hydra pulper for pulp production. The pulp is cleaned and screened through pair, high density cleaner, turbo separator, centricleaners and slotted screen followed by refining to attain the required ⁰SR for production of required paper grade. Most of the unit operation except washing of pulp and sizing chemical starch preparation is completed with back water generated from various sections. The flow sheet of manufacturing process is indicated in Fig.-1.

M. P. Singh
28/11/2024

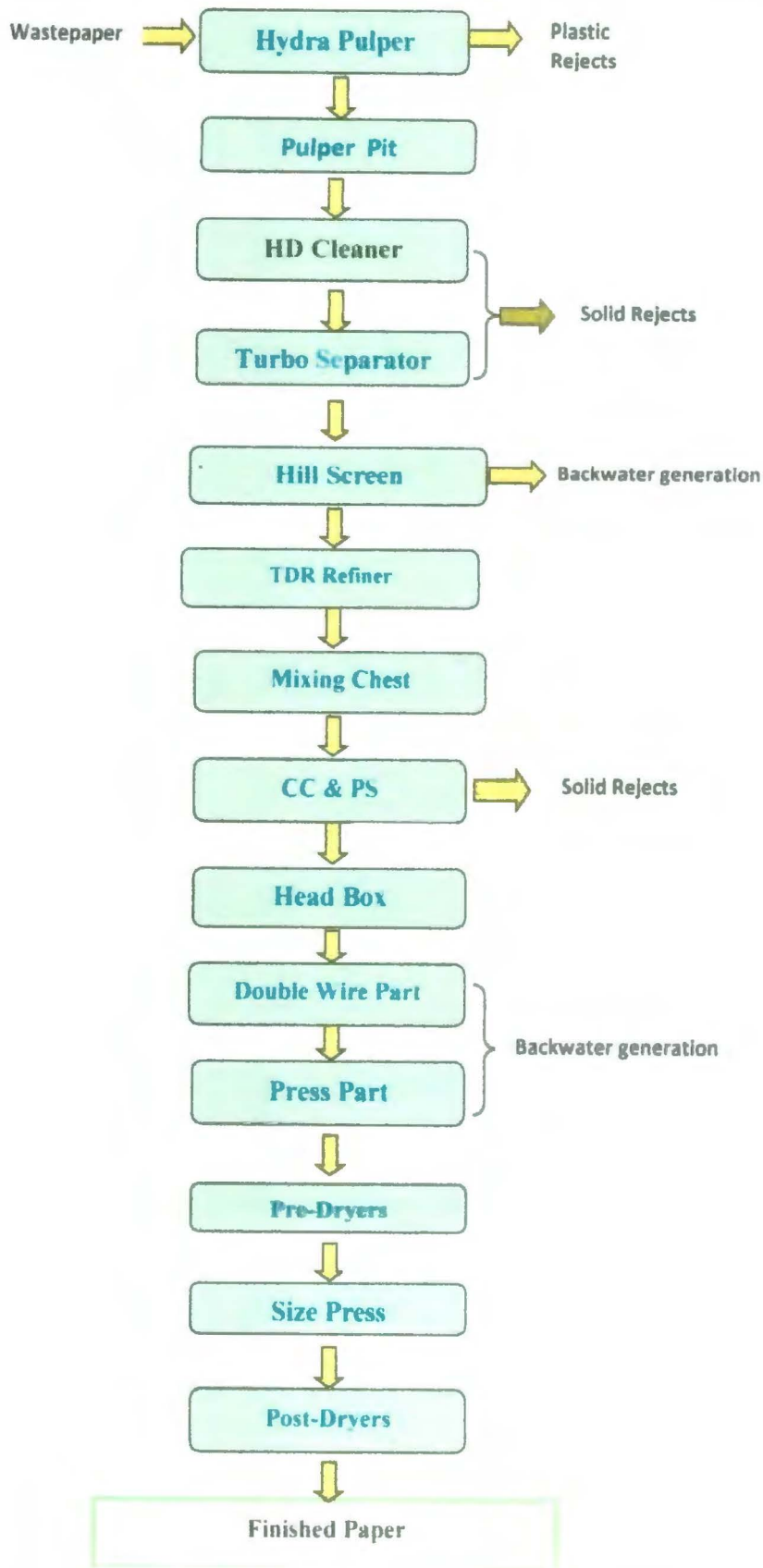


Fig.-1: Process Flow Sheet of Tehri Pulp and Paper Limited, Unit-1

M. Iqbal Endrey
28/11/2014

4. FRESH WATER CONSUMPTION

The mill has three submersible bore wells equipped with electromagnetic flow meters (Fig.-2) with valid ground water NOC (Annexure-III) for extraction of the ground water to meet water requirement of the mill.

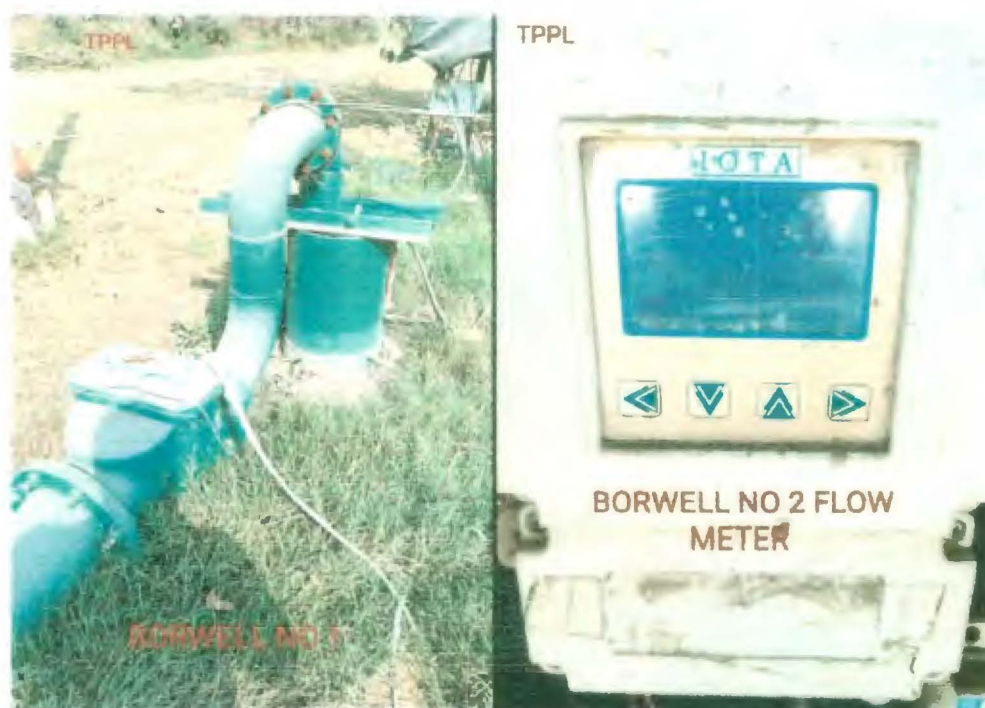


Fig. - 2: Borewell Flow Meter at Tehri Pulp and Paper Limited, Unit-1

Most of the process operations involved are completed with back water after treatment through Sedicell and Primary Clarifier and fresh water is used only in pulp washing, paper machine showers, cogeneration power plant including cooling tower, sizing chemical (starch) preparation etc. The mill maintains log book for daily fresh water consumption and the log book of last 3 months fresh water consumption in annexed as Annexure-IV

Based on the information given by mill the tentative section wise fresh water consumption at Tehri Pulp and Paper Limited, Unit-1 is indicated in Table-1

M. L. Anand
28/11/2014

Table-1: Fresh Water Consumption in Tehri Pulp and Paper Limited, Unit-1

S. No.	Particulars	Water consumption m ³ /d*
1.	Pulp Mill (Washer)	486
2.	Paper Machine	286
3.	Sizing chemical preparation	58
4.	Cogeneration Power Plant including Cooling Tower	636
5.	Domestic/Misc use	10
Average Fresh Water Consumption, m³/day		1476
Specific Fresh Water Consumption, m³/t_{paper}		7.43
<i>Basis: Average reported paper production in last 3 months= 198.5 TPD</i>		

**Data provided by the mill*

5. WASTE WATER GENERATION & ITS CHARACTERISTICS

The main source of waste water is excess back water of paper machine, pulp screening & cleaning etc. Around ~ 90% fresh water consumed ends up as waste water. The mill maintain log books of daily waste water generated, waste water discharged and recycled. The last 3 months log books of waste water generated, waste water discharged and recycled from Sedicell & Primary Clarifier are annexed as **Annexure V, VI & VII** respectively.

The characteristics of raw waste water collected and analyzed at CPPRI are indicated in **Table 2**.

Table-2: Characteristics of Raw Waste Water Generated at Tehri Pulp and Paper Limited, Unit-1

Parameters	Value
Effluent Volume, m ³ /day*	2936
pH	6.33
TSS, mg/l	1126
TDS, mg/l	2692
COD, mg/l	1598
BOD, mg/l	625

**Based on the log book of last 3 months provided by the mill (Annexure V)*

*Dr. P. K. Singh Endday
28/11/2017*

S2

6. EXISTING EFFLUENT TREATMENT PLANT

The effluent treatment system is based on conventional activated sludge process. As indicated in ETP Layout (Fig-3) and depicted in Photographs (Annexure-VIII), the combined effluent is first collected into Equalization Tank. From Equalization Tank, effluent is passed through Hill Screen followed by Sedicell. The outlet of Sedicell is fed to Primary Clarifier for further removal of suspended solids.

The Primary Clarifier outlet is biologically treated in Aeration Tank based on activated sludge process. The aeration tank is provided with diffused aeration system with 480 diffusers and 2 × 60 HP Blowers (2 × 2500 m³/hr air discharge) capacity to maintain the dissolved oxygen level required for proper metabolic activity of microbial culture. In aeration tank, the essential nutrients are added for facilitating the growth of microorganisms. Post aeration, the waste water is clarified in a Secondary Clarifier followed by tertiary treatment through Dual Media Filter.

The fibre recovered through Hill Screen & Sedicell is reused in pulp mill. The underflow of primary clarifier is dewatered through belt filter press. While a part of secondary sludge is re-circulated back into aeration tank and the rest is disposed off after dewatering through belt filter press.

The mill has online monitoring system and dedicated ETP lab for monitoring of pollution parameters. **The flow sheet of existing Effluent Treatment Plant is indicated in Fig.-3 and detailed specifications are given below in Table-3:**

Table 3: Design Specifications of Existing ETP at Tehri Pulp and Paper Limited, Unit-1

S. No.	Details	Dimensions	Purpose
1.	Equalization tank	12m × 5.5m × 4m Capacity : 270 m ³	To avoid fluctuation in effluent characteristics
2.	Hill Screen- 2 No.	3 m × 3m	Recovery of fibre

HP for Endday
28/11/2015

3.	Sedicell	Ø :10 m SWD : 3.5 m Volume : 310 m ³ Treatment Capacity: 180 m ³ /hr	Recovery of fibre and reduction in pollution load to ETP
4.	Primary Clarifier	Ø : 19.28 m SWD : 5.57 m Capacity : 1625 m ³	For removal of Suspended Solids
5.	Aeration Tank	Dimension: 38.5m × 22.5m × 5 m Total Capacity : 4331 m ³ Aeration Type : Diffused Aeration No of Blowers : 2 Air Discharge Capacity : 2500 m ³ /hr each No. of Diffusers: 480	For removal of COD, BOD and other pollution parameters
6.	Secondary Clarifier	Ø :19.32 m SWD : 3.43 m Capacity : 1005 m ³	For recirculation and removal of excess biological biomass
7.	Multi Grade Filter- 2 Nos. 1 +1 (Standby)	75 m ³ /hr each	For polishing effluent quality
8.	Sludge Dewatering System (Combindly used for both the units)	Type : Belt Filter Press Capacity (dry basis) : 11 TPD Inlet Consistency : ~2% Outlet Consistency : ~25 %	Sludge dewatering and disposal

The mill has installed V notch at ETP Inlet. Ultrasonic flow meter at ETP outlet & electromagnetic flow meter at Recycling pipe line. The mill has installed OCEMS system at final discharge point to monitor the quality of treated effluent.

Water Endlay
28/11/2024

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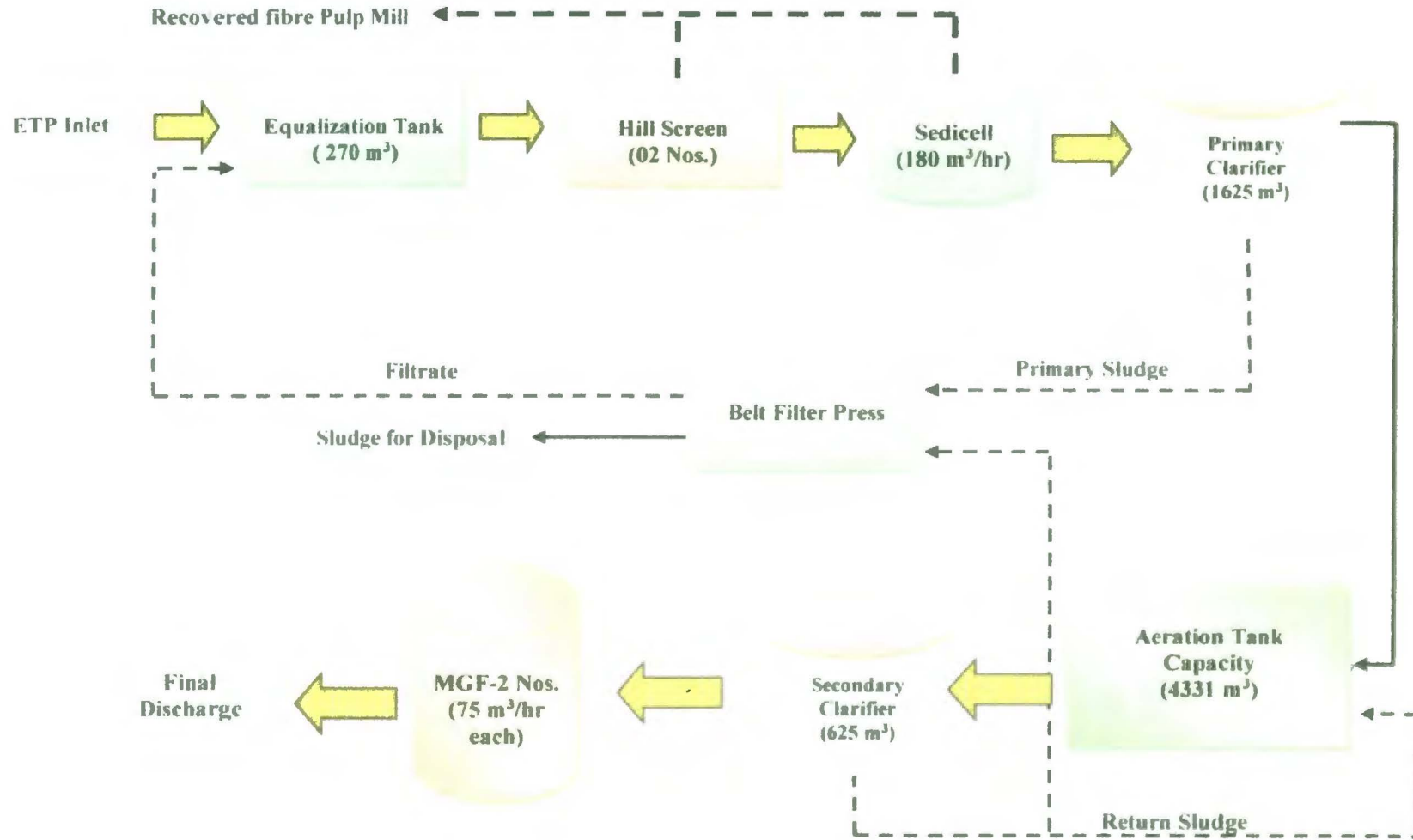


Fig.-3: ETP layout at Tehri Pulp and Paper Limited, Unit-1, Muzaffarnagar, U.P.

M. P. Singh
24/11/2024

7. Performance Evaluation of Existing ETP

Based on the analysis of composite samples collected during the mill visit, the performance efficiency of individual units of ETP as well as overall ETP is summarized as under:

7a. Performance of Primary Treatment (Hill Screen + Sedicell + Primary Clarifier):

Performance of Primary Treatment is given in **Table-4** and Indicated in **Fig-4**.

Table-4

Parameter	ETP Inlet	Primary Clarifier Outlet	Reduction, %
TSS, mg/l	1126	102	90.9
TDS, mg/l	2692	2476	8.0
COD, mg/l	1598	1178	26.3
BOD, mg/l	625	447	28.5

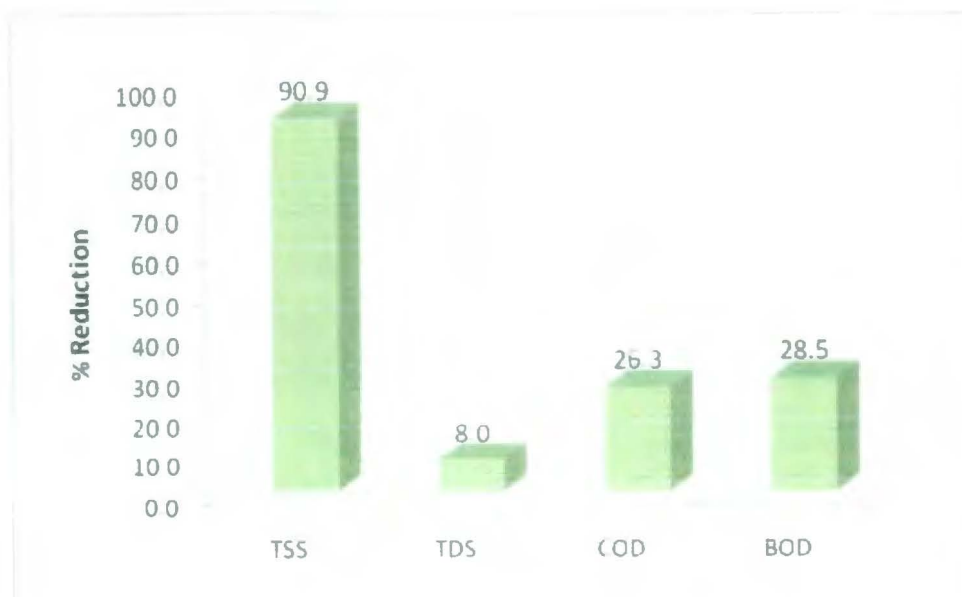


Fig.-4: Performance of Primary Treatment

M.O.Pw Endrey
29/11/2024

7b. Performance of Secondary Treatment (Aeration Tank + Secondary Clarifier):

Performance of Secondary Treatment is given in **Table-5** and Indicated in **Fig-5**.

Table-5

Parameter	Primary Clarifier Outlet (Inlet to Aeration Tank)	Secondary Clarifier Outlet	Reduction, %
TSS, mg/l	102	37	63.7
TDS, mg/l	2476	1438	41.9
COD, mg/l	1178	136	88.5
BOD, mg/l	447	21	95.3



Fig.-5: Performance of Secondary Treatment

Dr. P. K. Singh Endday
28/11/2014

7c. Performance of Tertiary Treatment (Multi Grade Filter)

Performance of Tertiary Treatment is given in Table-6 and indicated in Fig-6

Table-6

Parameter	Secondary Clarifier Outlet	Multi Grade Filter (Final Discharge)	Reduction, %
TSS, mg/l	37	23	37.8
TDS, mg/l	1438	1417	1.5
COD, mg/l	136	125	8.1
BOD, mg/l	21	16	23.8

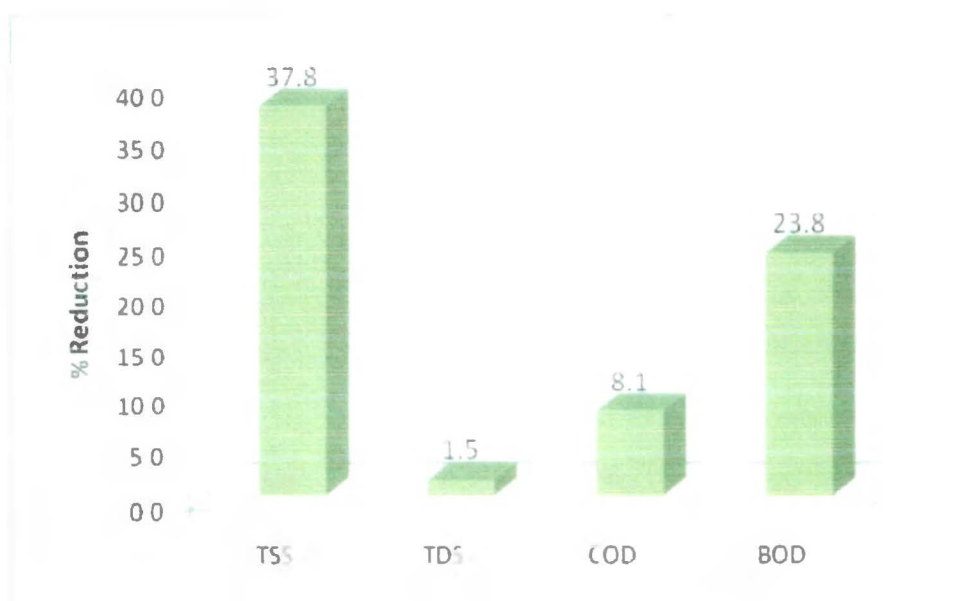


Fig.-6: Performance of Tertiary Treatment

M.P. Low Endlay
28/11/2014

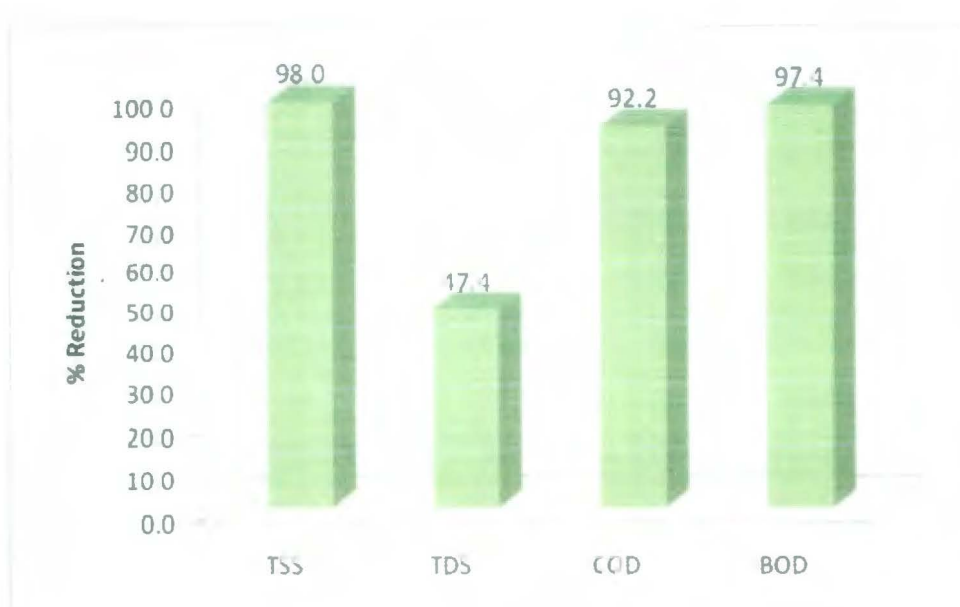
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7d. Overall performance of Effluent Treatment Plant (ETP)

The overall performance of Effluent Treatment Plant (ETP) at is given in **Table-7** and indicated in **Fig.-7**:

Table-7

Parameter	ETP Inlet	ETP Outlet (Final Discharge)	Reduction, %
TSS, mg/l	1126	23	98.0
TDS, mg/l	2692	1417	47.4
COD, mg/l	1598	125	92.2
BOD, mg/l	625	16	97.4

**Fig.-7: Overall Performance of Effluent Treatment Plant (ETP)**

Dr. P. W. Endley
29/11/2014

(59)

8. OBSERVATIONS

Based on the studies carried out, the following are the observations with respect to performance evaluation of the existing ETP:

- Tehri Pulp and Paper Limited Unit-I located at 9th K. M. Stone, Bhopa Road, Muzaffarnagar-251001, Uttar Pradesh is a waste paper based paper mill producing kraft paper.
- The mill has a valid consolidated consent to operate under Section 25/ 26 of the Water (Prevention & Control of Pollution) Act 1974) . under Section 21/ 22 of the Air (Prevention & Control of Pollution) Act 1981 and Hazardous Waste Authorization under the provisions of Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016.
- The fresh water is sourced by the mill from ground water. The mill has valid NOC from Ground Water Department, Uttar Pradesh for extraction of ground water with the help of three bore wells commonly used for the both units in the same premises.
- Electromagnetic flow meters with totalizer are installed on bore wells to monitor the fresh water consumption on regular basis.
- Separate energy meter is available at ETP to monitor power consumption on regular basis.
- Based on the average of last 3 months production and fresh water consumption the specific fresh water consumption is around 7.43 m³ t paper which is well within the Charter norms.
- The mill maintain log books of daily fresh water consumption , waste water generated , waste water discharged and recycled .

M.P. Singh Endlang
28/11/2014

- The mill has full-fledged ETP including Equalization Tank, Hill Screen, Sedicell, Primary Clarifier, Secondary Treatment (Aeration Tank + Secondary Clarifier) and Tertiary Treatment (Multi Grade Filter) to treat the mill effluent.
- The Aeration Tank is equipped with 2 air blowers and 480 diffusers to maintain the desired level of oxygen required for degradation of organic biomass.
- The MLSS level in the aeration tank has been found to be satisfactory. The details of the analysis of MLSS is indicated in **Table-8**

Table-8: Characterisation of MLSS

S. No	Parameters	Value
1	MLSS , mg/l	3830
2	MLVSS , mg/l	2264

As indicated in **Fig.-8** the SVI of the MLSS collected was determined at the site. The SVI was found to be 117 ml/g which is satisfactory.

**Fig.-8: SVI Determination**

M. P. L. O. E. D. M. A. Y.
28/11/2014

- The mill has ETP lab with trained manpower for monitoring of pollution parameters
- All the analysis has been carried out as per latest version of standard test methods as summarized as under :

S. No	Parameters	Standard Test Methods
1	pH	IS 3025 (Part-11): 2022
2	TSS	IS 3025 (Part-17): 2022
3	TDS	IS 3025 (Part-16): 2023
4	COD	IS 3025 (Part-58): 2023
5	BOD	IS 3025 (Part-44): 2023
6	Color	IS 3025 (Part 4) : 2021
7	SAR	IS 11624 : 2019

- The performance of Primary Treatment (Hill Screen + Sedicell + Primary Clarifier) appears to be satisfactory in context of 90.8 % reduction in Total Suspended Solids (TSS).
- The performance of biological system (Aeration Tank & Secondary Clarifier) also appears to be satisfactory with 63.7%, 41.9%, 88.5% & 95.3 % reduction in TSS, TDS, COD & BOD respectively.
- The Multi Grade Filters (MGF) also provides polishing to effluent quality by providing 37.8%, 1.5%, 8.1% & 23.8 % reduction in TSS, TDS, COD & BOD respectively.
- The overall performance of existing ETP appears to be satisfactory with 98%, 47.4%, 92.2 % and 97.4 % reduction in TSS, TDS, COD & BOD respectively.

H. P. G. Gadhay
28/11/2024

- The overall performance of ETP seems to be satisfactory also in context of the final discharge characteristics complying with discharge norms as under :

Parameter	Tertiary Treatment Outlet (Final Discharge)	Consent Discharge Norms	Charter Norms
pH	7.60	6.5 – 8.5	6.5 – 8.5
TSS , mg/l	23	30	30
TDS, mg/l	1417	1600	1600
COD, mg/l	125	150	150
BOD, mg/l	16	20	20
Color , PCU	69	150	150
SAR	2.97	8	8

- The online continuous environmental monitoring system (OCEMS) is installed and was operational at the time of visit.
- The mill has installed Belt Filter Press for dewatering of ETP sludge and its disposal.

9. CONCLUSION & RECOMMENDATIONS:

- Based on the studies / analysis of effluent samples conducted by CPPRI, the performance of the existing ETP (**Fig.-3**) comprising of Equalization Tank, Hill Screen, Sedicell, Primary Clarifier, Aeration Tank, Secondary Clarifier and MGF appears to be satisfactory in context of reduction in pollution load and compliance to consent / charter norms.
- The performance of the existing ETP has been evaluated based on the composite effluent samples collected by CPPRI on 08.10.2024 from various units of ETP. The total production, raw material furnish, fresh water consumption, waste water generated, discharged and recycled on day of sampling are indicated in **Annexure-IX**.
- The performance of ETP may vary depending upon the grades of waste paper used, grade of paper produced, total paper production, ETP operating conditions

including adequate aeration, MLSS Level, retention provided in each unit, regular ETP monitoring etc.

- The mill is advised to install spray filter or other suitable device after primary clarifier for further improving quality of recycling backwater into process.
- To achieve the designed performance from ETP, it is necessary to operate it under optimum conditions so as to meet the environmental discharge standards. Following are the suggested measures, the mill should adopt for proper and optimum operation of ETP:
 - Ensure proper and optimum conditions as per the designed specification and manufacturer's instruction.
 - Avoid fluctuation in effluent flow and pollution load so as to reduce the shock load to biomass and the system as a whole.
 - Ensure proper addition of nutrients In the aeration tank (BOD: N: P - 100:5:1).
 - Maintain required level of MLSS concentration (2000-3000 mg/l) in aeration tank by ensuring proper microbial growth.
 - Maintain desired level of DO in the aeration tank (1-2 mg/l).
 - Ensure periodic & timely withdrawal of sludge from the clarifiers.
 - Proper maintenance of electric motors and pumps etc.

_____ *End of the Report* _____

Nitin Endlay
29/11/2017

डॉ. नितिन एण्डले / DR. NITIN ENDLAY
विभागाध्यक्ष / Head
पर्यावरण प्रबन्धन विभाग
Environmental Management Division
केन्द्रीय लुग्दी एवं कागज़ अनुसंधान संस्थान
Central Pulp & Paper Research Institute
साहरनपुर-247001 (उ.प्र.) भारत
Saharanpur-247001 (U.P.) INDIA

Technical Report

Performance Evaluation of Existing ETP



TEHRI PULP AND PAPER LIMITED, UNIT-2
9th KM Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh

Prepared by



Central Pulp and Paper Research Institute,
Saharanpur- 247001(U.P)

November 2024

About Central Pulp & Paper Research Institute (CPPRI)

CPPRI is a premier research institute and an autonomous organization under Department for Promotion of Industry & Internal Trade, Ministry of Commerce and Industry, Government of India. The institute is dedicated to the services of Pulp & Paper Industry. Located at Saharanpur, Uttar Pradesh, the institute has state-of-art laboratories and facilities with trained, dedicated and highly experienced scientists to carry out quality research work and render technical and consultancy services in various areas of paper making including Environmental Management.



About Environmental Management Division, CPPRI

The Environmental Management Division of CPPRI is NABL accredited for analysis of water and waste water, ambient air monitoring and stack emissions monitoring. The division is recognized by various regulatory authorities, pulp, paper and allied industries as a centre of expertise in context of environmental monitoring and addressing various environmental issues related to Pulp & Paper Industry. The division has world class facilities and expertise to carry out R&D as well as render technical and consultancy services related to ETP performance evaluation and adequacy assessment, ETP upgradation, trouble shooting, Environmental Audit, Water Audit, Air monitoring etc. The division serves as a nodal agency to assist Central Pollution Control Board (CPCB) in reviewing and revision of environmental discharge and emission norms for Indian Pulp and Paper Industry, Generation of data base on pollution load generated by Indian pulp and paper industry and various issues related to environmental sustainability of Indian Pulp & Paper Industry. The Environmental Management Div has also assisted CPCB in preparation and successful implementation of "Charter on Water Recycling & Pollution Prevention in Pulp & Paper Industry of Ganga River Basin in Pulp & Paper Mill of Uttar Pradesh and Uttarakhand. Presently the division is assisting CPCB as third party in monitoring of Grossly Polluting Industries in the River Ganga & Yamuna Basin since last 6 years.

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1. BACKGROUND OF THE MILL

Tehri Pulp and Paper Limited, Unit-2 is located at 9th km Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh. The spatial coordinates of the mill are Latitude: **29.470921** and Longitude: **77.794957**. The mill was established in the year 1997. The mill is a waste paper / recycled fiber based paper mill producing packaging kraft paper. The mill's consented production capacity is 250 TPD kraft paper from waste paper. The mill has valid consolidated consent to operate under **Section 25/ 26 of the Water (Prevention & Control of Pollution) Act 1974 (Annexure I)**, under **Section 21/ 22 of the Air (Prevention & Control of Pollution) Act 1981 (Annexure I)** and **Authorization under the provisions of Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016 (Annexure II)**.

2. OBJECTIVE OF THE REPORT

The main objective of the report is to evaluate the performance of existing effluent treatment plant in context of compliance with stipulated discharge norms. To carry out the study CPPRI team of scientists visited the mill on 08.10.2024 for collection of relevant data and information as well as composite sampling of effluent from various units of ETP.

3. MANUFACTURING PROCESS

The mill uses indigenous and imported waste paper for production of packaging kraft paper of different quality as per market requirement. The waste paper is processed in hydra pulper for pulp production. The pulp is cleaned and screened through pair, high density cleaner, turbo separator, centricleaners and slotted screen followed by refining to attain the required "SR for production of required paper grade. Most of the unit operation except washing of pulp and sizing chemical starch preparation is completed with back water generated from various sections. The flow sheet of manufacturing process is indicated in Fig.-1.

H. S. Son Endday
29/11/2024

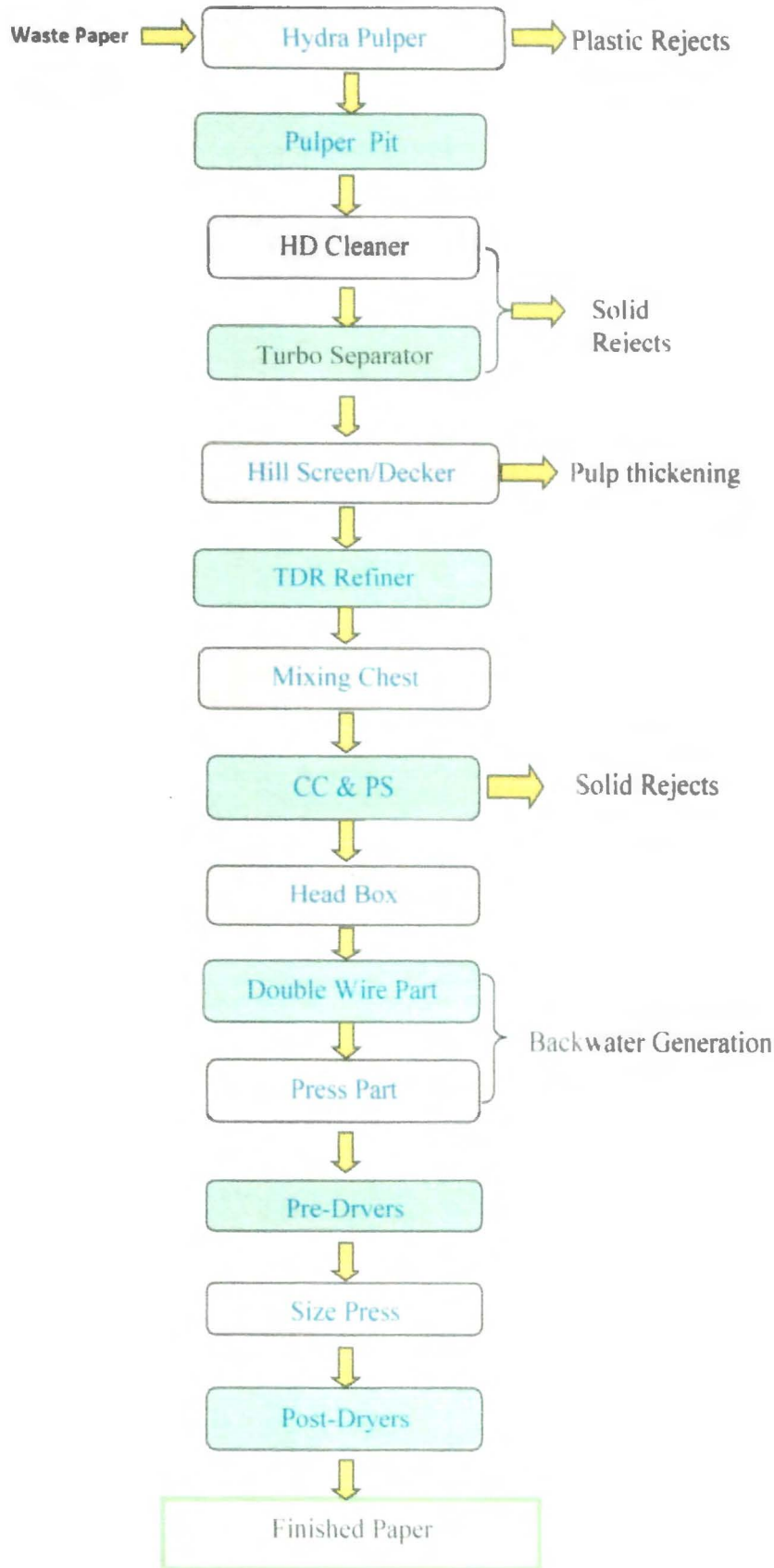


Fig-1: Process Flow sheet of Tehri Pulp and Paper Limited, Unit-2

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29/11/2024

4. FRESH WATER CONSUMPTION

The mill has three submersible bore wells equipped with electromagnetic flow meters (Fig.-2) with valid ground water NOC (Annexure-III) for extraction of the ground water to meet water requirement of the mill.



Fig. - 2: Borewell Flow Meter at Tehri Pulp and Paper Limited, Unit-2

Most of the process operations involved are completed with back water after treatment through Sedicell and Primary Clarifier and fresh water is used only in pulp washing, paper machine showers, cogeneration power plant including cooling tower, sizing chemical (starch) preparation etc. The mill maintains log book for daily fresh water consumption and the log book of last 3 months fresh water consumption in annexed as Annexure-IV

Based on the information given by mill the tentative section wise fresh water consumption at Tehri Pulp and Paper Limited, Unit-2 is indicated in Table-1

W.P.T. Enclay
29/11/2014

Table-1: Fresh Water Consumption in Tehri Pulp and Paper Limited, Unit-2

S. No.	Particulars	Water consumption m ³ /d*
1.	Pulp Mill	1280
2.	Paper Machine	489
3.	Sizing chemical preparation	73
4.	Cogeneration Power Plant including Cooling Tower	Power & steam is sourced from sister unit i.e. Tehri Pulp & Paper Limited, Unit-I
5.	Domestic use	10
Average Fresh Water Consumption, m³/day		1852
Specific Fresh Water Consumption, m³/t_{paper}		7.47
<i>Basis: Average reported paper production in last 3 months= 248 TPD</i>		

**Data provided by the mill*

5. WASTE WATER GENERATION & ITS CHARACTERISTICS

The main source of waste water is excess back water of paper machine, pulp screening & cleaning etc. Around - 90% fresh water consumed ends up as waste water. The mill maintain log books of daily waste water generated, waste water discharged and recycled. The last 3 months log books of waste water generated, waste water discharged and recycled are annexed as **Annexure V, VI & VII** respectively

The characteristics of raw waste water collected and analyzed at CPPRI are indicated in **Table 2**.

Table-2: Characteristics of Raw Waste Water Generated at Tehri Pulp and Paper Limited, Unit-2

Parameters	Value
Effluent Volume, m ³ /day*	2418
pH	6.06

M.P. W. Endlay
28/11/2014

TSS, mg/l	953
TDS, mg/l	2449
COD, mg/l	1687
BOD, mg/l	598

**Based on the log book of last 3 months provided by the mill (Annexure V)*

6. EXISTING EFFLUENT TREATMENT PLANT

The effluent treatment system is based on conventional activated sludge process. As indicated in ETP Layout (**Fig-3**) and Depicted in Photographs (**Annexure-VIII**), the combined effluent is first collected into Equalization Tank. From Equalization Tank, effluent is passed through Hill Screen followed by Sedicell. The outlet of Sedicell is fed to Primary Clarifier for further removal of suspended solids.

The Primary Clarifier outlet is biologically treated in Aeration Tank based on activated sludge process. The aeration tank is provided with diffused aeration system with 480 diffusers and 2 × 60 HP blowers (2 × 2500 m³/hr air discharge) capacity to maintain the dissolved oxygen level required for proper metabolic activity of microbial culture. In aeration tank, the essential nutrients are added for facilitating the growth of microorganisms. Post aeration, the waste water is clarified in a Secondary Clarifier followed by tertiary treatment through Dual Media Filter.

The fibre recovered through Hill Screen & Sedicell is reused in pulp mill. The underflow of primary clarifier is dewatered through belt filter press. While a part of secondary sludge is re-circulated back into aeration tank and the rest is disposed off after dewatering through belt filter press.

The mill has online monitoring system and dedicated ETP lab for monitoring of pollution parameters. The flow sheet of existing Effluent Treatment Plant is indicated in **Fig.-3** and detailed specifications are given in **Table-3**.

Table 3: Design Specifications of Existing ETP at Tehri Pulp and Paper Limited, Unit-2

S. No.	Details	Dimensions	Purpose
1.	Equalization tank	12m * 5.5m * 4m Capacity : 270 m ³	To avoid fluctuation in effluent characteristics
2.	Hill Screen- 2 No.	3 m x 3m	Recovery of fibre
3.	Sedicell	Ø : 7.0 m Height : 3.5 m 120 m ³ hr	Recovery of fibre and reduction in pollution load to ETP
4..	Primary Clarifier	Ø : 19.28 m SWD : 3.5 m Capacity : 1005 m ³	For removal of Suspended Solids
4.	Aeration Tank	Dimension: 37.21m * 18m * 3.05 m Total Capacity : 2043 m ³ Aeration Type : Diffused No of Blowers : 2 Air Discharge Capacity : 2500 m ³ /hr Diffusers: 480	For removal of COD, BOD and other pollution parameters
5.	Secondary Clarifier	Ø : 19.32 m SWD : 3.43 m Capacity : 1005 m ³	For recirculation of return sludge and removal of excess biological biomass
6	Multi Grade Filter-1 No.	Cap.: 75 m ³ /hr	For polishing effluent quality
7.	Sludge Dewatering System (Commonly used for both the units)	Type : Belt Filter Press Capacity (dry basis) : 11 IPD Inlet Consistency : 2% Outlet Consistency : 25 %	Sludge dewatering and disposal

The mill has installed V notch at ETP Inlet, Ultrasonic flow meter at ETP outlet & electromagnetic flow meter at Recycling pipe line. The mill has installed OCEMS system at final discharge point to monitor the quality of treated effluent.

Dr. P. K. Endrey
28/11/2011

7. Performance Evaluation of Existing ETP

Based on the analysis of composite samples collected during the mill visit, the performance efficiency of individual units of ETP as well as overall ETP is summarized as under:

7a. Performance of Primary Treatment (Hill Screen + Sedicell + Primary Clarifier):

Performance of Primary Treatment is given in **Table-4** and Indicated in **Fig-4**

Table-4

Parameter	ETP Inlet	Primary Clarifier Outlet	Reduction, %
TSS, mg/l	953	78	91.8
TDS, mg/l	2449	2219	9.4
COD, mg/l	1687	1058	37.3
BOD, mg/l	598	429	28.3

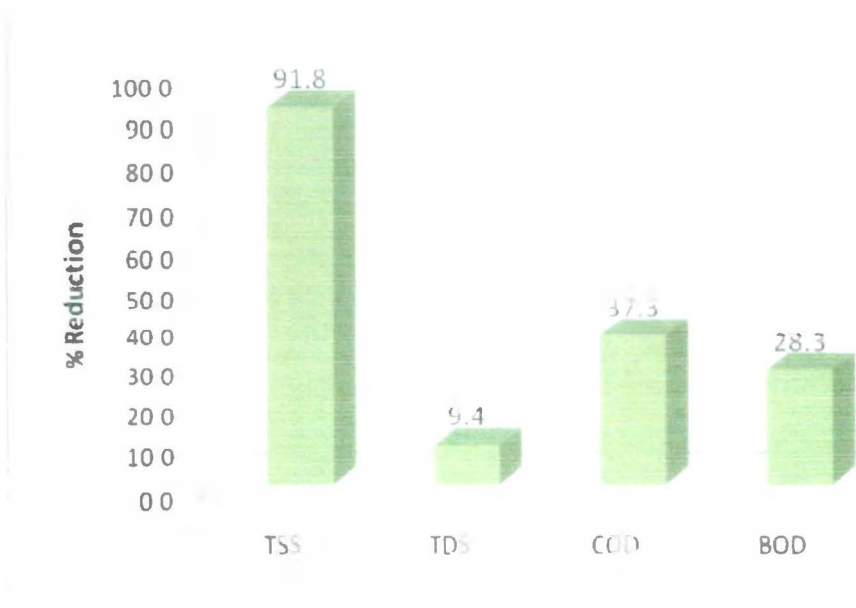


Fig.-4: Performance of Primary Treatment

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29/11/2024

7b. Performance of Secondary Treatment (Aeration Tank + Secondary Clarifier):

Performance of Secondary Treatment is given in **Table-5** and Indicated in **Fig-5**

Table-5

Parameter	Inlet to Aeration Tank	Secondary Clarifier Outlet	Reduction, %
TSS, mg/l	78	34	56.4
TDS, mg/l	2219	1515	31.7
COD, mg/l	1058	144	86.4
BOD, mg/l	429	23	94.6

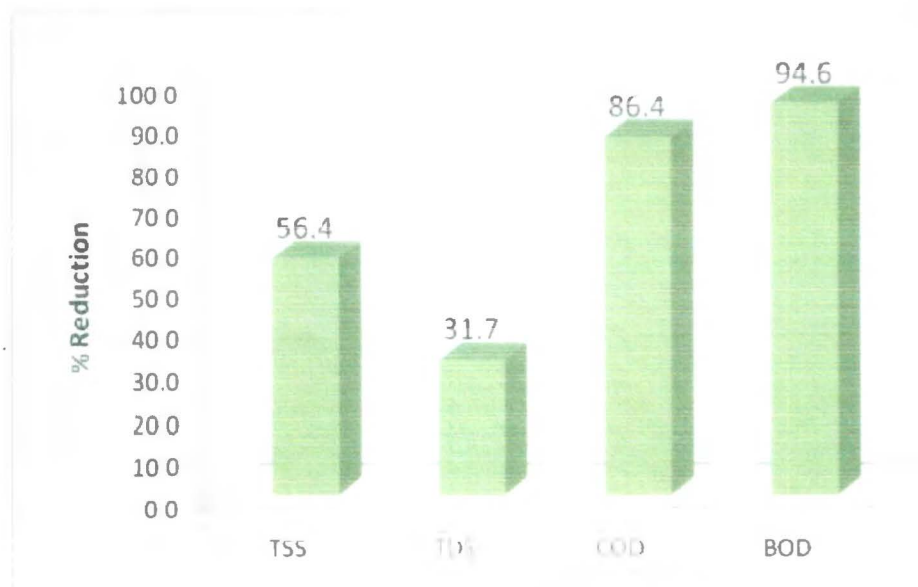


Fig.-5: Performance of Secondary Treatment

Asif Anwar Endrey
 29/11/2024

7c. Performance of Tertiary Treatment (Multi Grade Filter)

Performance of Tertiary Treatment is given in Table-6 and indicated in Fig-6

Table-6

Parameter	Secondary Clarifier Outlet	Multi Grade Filter (Final Discharge)	Reduction, %
TSS, mg/l	34	15	55.9
TDS, mg/l	1515	1504	0.7
COD, mg/l	144	138	4.2
BOD, mg/l	23	18	21.7
Color, CU	108	61	43.5



Fig.-6: Performance of Tertiary Treatment

W. P. Endley
28/11/2014

8. OBSERVATIONS

Based on the studies carried out, the following are the observations with respect to performance evaluation of the existing ETP:

- Tehri Pulp and Paper Limited Unit-2 located at 9th K. M. Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh is a waste paper based paper mill producing kraft paper.
- The mill has a valid consolidated consent to operate under Section 25/ 26 of the Water (Prevention & Control of Pollution) Act 1974) . under Section 21/ 22 of the Air (Prevention & Control of Pollution) Act 1981 and Hazardous Waste Authorization under the provisions of Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016.
- The fresh water is sourced by the mill from ground water. The mill has valid NOC from Ground Water Department, Uttar Pradesh for extraction of ground water with the help of three bore wells commonly used for the both units in the same premises.
- Electromagnetic flow meters with totalizer are installed on bore wells to monitor the fresh water consumption on regular basis.
- Separate energy meter is available at ETP to monitor power consumption on regular basis.
- Based on the average of last 3 months production and fresh water consumption the specific fresh water consumption is around 7.47 m³/ t paper which is well within the Charter norms.
- The mill maintain log books of daily fresh water consumption , waste water generated , waste water discharged and recycled .

M. P. Singh
E. K. Singh
28/11/2014

- The mill has full-fledged ETP including Equalization Tank, Hill Screen, Sedicell, Primary Clarifier, secondary treatment (Aeration Tank - Secondary Clarifier) and tertiary treatment (Multi Grade Filter) to treat the mill effluent.
- The aeration tank is equipped with 2 air blowers and 480 diffusers to maintain the desired level of oxygen required for degradation of organic biomass.
- The MLSS level in the aeration tank has been found to be satisfactory. The details of the analysis of MLSS is indicated in **Table-8**

Table-8: Characterisation of MLSS

S. No	Parameters	Value
1	MLSS , mg/l	4763
2	MLVSS , mg/l	3138

As indicated in **Fig.-8** the SVI of the MLSS collected was determined at the site. The SVI was found to be 88 ml/g which is quite satisfactory.



Fig.-8: SVI Determination

Optow Enalay
29/11/2014

- The mill has ETP lab with trained manpower for monitoring of pollution parameters
- All the analysis has been carried out as per latest version of standard test methods as summarized as under :

S. No	Parameters	Standard Test Methods
1	pH	IS 3025 (Part-11): 2022
2	TSS	IS 3025 (Part-17): 2022
3	TDS	IS 3025 (Part-16): 2023
4	COD	IS 3025 (Part-58): 2023
5	BOD	IS 3025 (Part-44): 2023
6	Color	IS 3025 (Part 4) : 2021
7	SAR	IS 11624 : 2019

- The performance of Primary Treatment (Hill Screen + Sedicell + Primary Clarifier) appears to be satisfactory in context of 91.8 % reduction in Total Suspended Solids (TSS).
- The performance of biological treatment system (Aeration Tank & Secondary Clarifier) also appears to be satisfactory with 56.4%, 31.7%, 86.4% & 94.6 % reduction in TSS, TDS, COD & BOD respectively.
- The Multi Grade Filters (MGF) also provides polishing to effluent quality by providing 55.9%, 0.7%, 4.2%, 21.7 and 43.5% reduction in TSS, TDS, COD, BOD & Color respectively.
- The overall performance of existing ETP appears to be satisfactory with 98.4%, 38.6%, 91.8% and 97 % reduction in TSS, TDS, COD & BOD respectively.

V. P. Singh
25/11/2024

- The overall performance of ETP seems to be satisfactory also in context of the final discharge characteristics complying with discharge norms as under :

Parameter	Tertiary Treatment Outlet (Final Discharge)	Consent Discharge Norms	Charter Norms
pH	7.76	6.5 – 8.5	6.5 – 8.5
TSS , mg/l	15	<30	<30
TDS, mg/l	1504	<1600	<1600
COD, mg/l	138	<150	<150
BOD, mg/l	18	<20	<20
Color , PCU	61	< 150	< 150
SAR	3.12	< 8	< 8

- The online continuous environmental monitoring system (OCEMS) is installed and was operational at the time of visit.
- The mill has installed Belt Filter Press for dewatering of ETP sludge and its disposal.

9. CONCLUSION & RECOMMENDATIONS:

- Based on the studies / analysis of effluent samples conducted by CPPRI, the performance of the existing ETP (**Fig.-3**) comprising of Equalization Tank, Hill Screen, Sedicell, Primary Clarifier, Aeration Tank, Secondary Clarifier and MGF appears to be satisfactory in context of reduction in pollution load and compliance to consent / charter norms.
- The performance of the existing EIP has been evaluated based on the composite effluent samples collected by CPPRI on 08.10.2024 from various units of ETP. The total production, raw material furnish, fresh water consumption, waste water generated, discharged and recycled on day of sampling are indicated in **Annexure-IX**.

Dr. P. K. Endley
 28/11/2024

- The performance of ETP may vary depending upon the grades of waste paper used, grade of paper produced, total paper production, ETP operating conditions including adequate aeration, MLSS Level, retention provided in each unit, regular ETP monitoring etc.
- The mill is advised to install spray filter or other suitable device after primary clarifier for further improving quality of recycling backwater into process.
- To achieve the designed performance from ETP, it is necessary to operate it under optimum conditions so as to meet the environmental discharge standards. Following are the suggested measures, the mill should adopt for proper and optimum operation of ETP:
 - Ensure proper and optimum conditions as per the designed specification and manufacturer's instruction.
 - Avoid fluctuation in effluent flow and pollution load so as to reduce the shock load to biomass and the system as a whole.
 - Ensure proper addition of nutrients In the aeration tank (BOD: N: P - 100:5:1).
 - Maintain required level of MLSS concentration (2000-3000 mg/l) in aeration tank by ensuring proper microbial growth.
 - Maintain desired level of DO in the aeration tank (1-2 mg/l).
 - Ensure periodic & timely withdrawal of sludge from the clarifiers.
 - Proper maintenance of electric motors and pumps etc.

Note:- This report is based on the technical information's provided by the mill & analysis of effluent sample collected on the day of sampling & cannot be deemed to be a certificate for any legal implications.

_____ **End of the Report** _____

Nitin Endlay
28/11/2017
डॉ. नितिन एण्डले/DR. NITIN ENDLAY
विभागाध्यक्ष / Head
पर्यावरण प्रबंधन विभाग
Environmental Management Division
केन्द्रीय सुग्दी एवं कागज़ अनुसंधान संस्थान



ANNEXURE-R9/F

INDIA 507 JUDICIAL

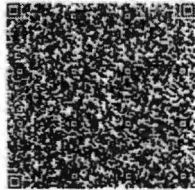
Government of Uttar Pradesh

e-Stamp



83

Certificate No. : IN-UP27719933975259U
 Certificate Issued Date : 18-Oct-2022 08:13 PM
 Account Reference : NEWIMPACC (SV)/ up14743004/ MUZAFFARNAGAR SADAR/ UP-MJF
 Unique Doc. Reference : SUBIN-UPUP1474300448164383915004U
 Purchased by : Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
 Description of Document : Article 5c General Loan Agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
 Second Party : Not Applicable
 Stamp Duty Paid By : Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



Please write or type below this line

SUPPLY AGREEMENT

बिच/बिच

Nuvoco Vistas Corporation Limited

AND

Tehri Pulp and Paper Limited (Unit 1&2)

THIS SUPPLY AGREEMENT ("Agreement") is made at Mumbai on 1st day of November 2022 ("01.11.2022").



For Tehri Pulp & Paper Ltd.
[Signature]
Director

[Signature]
PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

1. The authenticity of this Stamp certificate should be verified at 'www.ehcilestamp.com' or using e-Stamp Mobile App.
 Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
 2. The onus of checking the legitimacy is on the users of the certificate
 3. In case of any discrepancy please inform the Competent Authority

1 NOV 2022

TEHRI PULP AND PAPER LTD 9TH KM BHOPA ROAD MUZAFFARNAGAR UP-201001

Nuvoco Vistas Corporation Limited, a Company incorporated under the Companies Act, 1956, having its registered office at Equinox Business Park Tower-3, 4th floor, LBS Marg, Kurla (West), Mumbai 400070. and its Eastern Operations Office at DLF IT Park - 1, Block C, 11th floor, New Town, Rajarhat, Kolkata 700 156 – India, hereinafter referred to as "Nuvoco", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in-interest and permitted assigns) of the **FIRST PART**;

And

Tehri Pulp and Paper Limited, 9 KM Stone, Bhopa Road, Muzaffarnagar, (U.P.) having its registered office at **216, Agarwal Prestige Mall, Plot No. 02, Community Centre, Rani Bagh, Pitampura, New Delhi-110034** which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PART**.

NUVOCO & Tehri Pulp and Paper Limited shall be individually referred to as Party and collectively as Parties.

WHEREAS

- A. Nuvoco is an entity engaged in the business of manufacturing and sale of different types and grades of cement. Nuvoco has the capability, expertise and experience in using its cement manufacturing process for the purpose of disposal/co-processing of waste material in an environmentally-friendly manner, while simultaneously producing cement of desired quality in a single combined operation through the cement kilns at its cement plants all over India.
- B. **Tehri Pulp and Paper Limited, Muzaffarnagar** is undertaking to supply plastic waste (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the Nuvoco Cement Plant for its scientific disposal/co-processesing.



For Tehri Pulp & Paper Ltd.

Director



NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Supply and Disposal

- i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Tehri Pulp and Paper Limited, Muzaffarnagar** shall deliver the Waste to Nuvoco for co-processing through Harshit Trading Company thereof.
- ii. **Tehri Pulp and Paper Limited, Muzaffarnagar** hereby represents and assures Nuvoco that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Waste to Nuvoco Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of Nuvoco, **Tehri Pulp and Paper Limited, Muzaffarnagar** shall furnish copies & field visits to its sites thereof for Nuvoco's record as Nuvoco is assured also to comply with the guidelines for co-processing of plastic waste in its Kiln as per rule '5 (b)' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.
- iii. **Tehri Pulp and Paper Limited, Muzaffarnagar** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act, 1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.
- iv. Nuvoco shall process and dispose-of the Waste delivered by **Tehri Pulp and Paper Limited, Muzaffarnagar** by co-processing of the plastic waste in its Kiln as per rule '5 (b)' of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.
- v. Parties shall carry out monthly reconciliation of Waste accepted by Nuvoco.
- vi. **Tehri Pulp and Paper Limited, Muzaffarnagar** hereby specifically agrees and confirms that all wastes for co-processing in Nuvoco cement plant from its premises will be only carried out through M/s Harshit Trading Company who has been engaged as a facilitator by Nuvoco for the supply.

For Tehri Pulp & Paper Ltd.

 Director



2. Facilitator

Nuvoco has engaged facilitator M/s Harshit Trading Company for facilitation of different activities i.e., Segregation, Sorting, Drying, Shredding & Transportation of waste as desirous for co-processing in its Cement plant after the waste has been carried from **Tehri Pulp and Paper Limited, Muzaffarnagar**.

3 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, Nuvoco shall issue a certificate to **Tehri Pulp and Paper Limited, Muzaffarnagar**, certifying the scientific disposal of the monthly quantity of Waste delivered by **Tehri Pulp and Paper Limited, Muzaffarnagar** and accepted for disposal by Nuvoco at the Cement plants within 10 days after the month end supply. Nuvoco shall issue Disposal Certificate to **Tehri Pulp and Paper Limited, Muzaffarnagar**.

Nuvoco will issue the waste disposal certificate mentioning the name of **Tehri Pulp and Paper Limited, Muzaffarnagar, (Unit 1&2)** along with the quantities of Waste delivered through the facilitator at the Nuvoco Cement Plants.

4 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

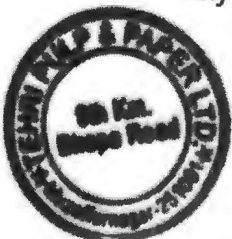
5 Terms and Termination:


5.1 Term

This Agreement shall be valid and binding from the date of its execution till two (2) years of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by Nuvoco, by giving 15 days' notice period, on any of the following grounds:



For Tehri Pulp & Paper Ltd.

 Director



- I. Any permission is found to have not been obtained or maintained by **Tehri Pulp and Paper Limited, Muzaffarnagar** with respect to collection, supply, storage and delivery of Waste.
- II. Any permission is found to have not been obtained or maintained by **Tehri Pulp and Paper Limited, Muzaffarnagar** in relation to allowing the delivery and disposal of the relevant Waste at Nuvoco Cement Plant.

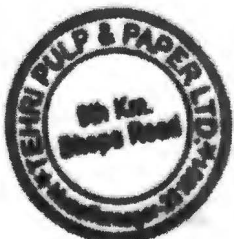
5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

- 5.3.1 All commercial terms as applicable in this agreement will be settled between **Tehri Pulp and Paper Limited, Muzaffarnagar** and M/s Harshit Trading with respect to handling of the waste in the premises of **Tehri Pulp and Paper Limited, Muzaffarnagar** and its transportation from **Tehri Pulp and Paper Limited, Muzaffarnagar** to the facilitator yard prior to sending the waste from facilitator premises to Nuvoco Cement Plant for co-processing.
- 5.3.2 Based on the commercial terms as agreed between **M/s Tehri Pulp and Paper Limited, Muzaffarnagar** and M/s Harshit Trading, Nuvoco & the facilitator M/s Harshit Trading will be having separate commercials for the same.

6 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Cement Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).



For Tehri Pulp & Paper Ltd.

[Signature]
Director



7 Governing Law & Dispute Settlement

- i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Mumbai, India shall have jurisdiction over all matters arising out of or relating to this Agreement. NOTARY
- ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be New Delhi, Delhi. NOTARY

8 Miscellaneous

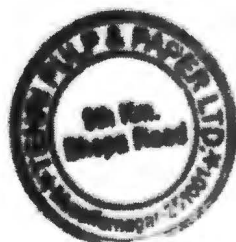
i. No Waivers

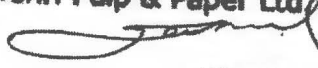
No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law. NOTARY

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement. NOTARY

iii. Amendments



For Tehri Pulp & Paper Ltd

 Director



Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **Tehri Pulp and Paper Limited, Muzaffarnagar** and Nuvoco.

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Tehri Pulp and Paper Limited, Muzaffarnagar shall not assign or transfer their rights or obligations under this Agreement without the written consent of Nuvoco. Notwithstanding anything contained herein, no consent of **Tehri Pulp and Paper Limited, Muzaffarnagar** shall be required for an assignment by Nuvoco to any third party.

vii. No Partnership

- a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between Nuvoco and **Tehri Pulp and Paper Limited, Muzaffarnagar** or between Nuvoco, **Tehri Pulp and Paper Limited, Muzaffarnagar** and any other person.
- b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

viii. Indemnification:

Tehri Pulp and Paper Limited, Muzaffarnagar agrees and undertakes to indemnify Nuvoco for any liability, claims, legal actions against Nuvoco or any of its directors or employees, arising out of any negligent action or wilful misconduct of **Tehri Pulp and Paper Limited, Muzaffarnagar**.



For Tehri Pulp & Paper Ltd.

Director



Tehri Pulp and Paper Limited, Muzaffarnagar also agrees to indemnify Nuvoco and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. Exclusivity

Tehri Pulp and Paper Limited, Muzaffarnagar in consideration of Nuvoco agreeing to undertake the disposal of the Waste at the Cement Plant, hereby represents and assumes Nuvoco that it shall supply the entire Waste that it generates exclusively to Nuvoco or such group company or affiliate of Nuvoco as Nuvoco may in writing notify **Tehri Pulp and Paper Limited, Muzaffarnagar** undertakes not to enter into any discussions, negotiations, agreements or arrangements of any nature for the disposal of Waste generated by it with any other person/party.

xi. Compliance

Tehri Pulp and Paper Limited, Muzaffarnagar shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of **Tehri Pulp and Paper Limited, Muzaffarnagar** shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.



For Tehri Pulp & Paper Ltd

Director



For Tehri Pulp and Paper Limited (Unit 1&2)

For Nuvoco:-

91

Name: Sachin Agarwal

For Tehri Pulp & Paper Ltd.

(Signature & Stamp)

Director

[Signature]
MUMBAI 70
(Signature & Stamp)

Witnesses 1:

Name: Kishor Kumar Gupta

[Signature]

(Signature)

Identified by
[Signature]

Witnesses 2:

Name: Sunil Gupta

[Signature]
H No 58 Lane-06
Lal Bagh Garden Colony
Muzaffarnagar



[Signature]
I, the undersigned, on this day of ...
the deponent is/are identified by ...
I have been satisfied ...
the deponent ...
content of the ...
been read out and explained to ...
me to the deponent fee charge ...
NOTARY PUBLIC MUZAFFARNAGAR



PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

- 1 NOV 2022

K K Duplex & Paper Mills Private Limited, Jansath Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at 8.5 Km Jansath Road, Muzaffarnagar-251001U.P. – India, hereinafter referred to as "**K K Duplex**", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in-interest and permitted assigns) of the **FIRST PARTY**;

And

M/S TEHRI PULP AND PAPER LIMITED (SECOND PARTY) having its registered office at 216, Agarwal Prestige Mall, Plot No. 02, Community Centre, Rani Bagh, Pitampura, New Delhi-110034 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY**.

K K Duplex & Tehri Pulp and Paper Limited shall be individually referred to as Party and collectively as Parties.


WHEREAS

- A. **K K Duplex** is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed plastic material for co-processing & utilization to power plant. **K K Duplex** has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.
- B. **TEHRI PULP AND PAPER LIMITED, Muzaffarnagar (Second Party)** is undertaking to supply plastic waste (hereinafter referred to as "**Waste**", in various states across India, and is desirous of delivering this waste to the **K K Duplex and Paper Mills Pvt Ltd** Plant for its scientific disposal/co-processing.

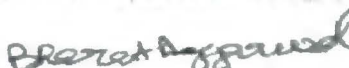
NOW IT IS HEREBY AGREED AS FOLLOWS:

1. Supply and Disposal

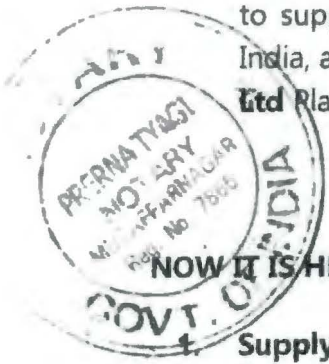
- i. Subject to and in accordance with the terms and conditions set forth in this Agreement, **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** shall deliver the Plastic Waste to **K K Duplex** for co-processing thereof.

For Tehri Pulp & Paper

 Director

KK Duplex & Paper Mills Pvt.Ltd


 Director

NOTARY



- ii. **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** hereby represents and assures K K Duplex that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to K K Duplex Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of **K K Duplex, Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** shall furnish copies & field visits to its sites thereof for **K K Duplex's** record as **K K Duplex** is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.
- iii. **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act, 1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.
- iv. Parties shall carry out monthly reconciliation of Waste accepted by **K K Duplex**.
- v. **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** hereby specifically agrees and confirms that all wastes for co-processing in **K K Duplex and Paper Mills Pvt Ltd** plant from its premises will be only carried out its own.

2 Disposal Certification

Subject to and in accordance with the terms and conditions set forth in this Agreement, **K K Duplex** shall issue a certificate to **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)**, certifying the scientific disposal of the monthly quantity of Waste delivered by **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** and accepted for disposal by **K K Duplex** at the Paper plants within 10 days after the month end supply. **K K Duplex** shall issue Disposal Certificate to **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)**.

K K Duplex will issue the waste disposal certificate mentioning the name of **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** along with the quantities of Waste delivered at the **K K Duplex Paper Plant**.

2.1 Confidentiality

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned

For Tehri Pulp & Paper Limited,

Director

KK Duplex & Paper Mills Pvt. Ltd.

Director

in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

NOTARY

3 Terms and Termination:

3.1 Term

This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

5.2 Termination

5.2.1 This Agreement can be terminated by **K K Duplex**, by giving 15 days' notice period, on any of the following grounds:

- I. Any permission is found to have not been obtained or maintained by **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** with respect to collection, supply, storage and delivery of Waste.
- II. Any permission is found to have not been obtained or maintained by **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** in relation to allowing the delivery and disposal of the relevant Waste at **K K Duplex Paper Plant**.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

5.3 Commercial Terms

5.3.1 All commercial terms as applicable in this agreement will be settled between **M/s K K Duplex and Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)**.

5.3.2 **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** shall organize to transport the plastic waste to **KK Duplex's** processing plant at its own cost and risk and shall arrange to deliver the agreed quantum of plastic waste through road transportation as per the mutually agreed delivery schedule.



For Tehri Pulp

[Signature]

Direr

KK Duplex & Paper Mills Pvt.Ltd.

[Signature]

Director

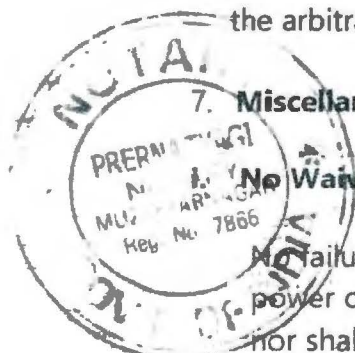
5. Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrection's, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

NOTARY

6. Governing Law & Dispute Settlement

- i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.
- ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).



7. Miscellaneous

No Waivers

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto; nor shall any single or partial exercise of any such right, power or privilege preclude any other of further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

For Term Paper...

[Signature]

D/10

KK Duplex & Paper Mills Pvt.Ltd.

[Signature]

Director

ii. Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

NOTARY

iii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **KK Duplex** and **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)**.

iv. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

v. Rights Cumulative

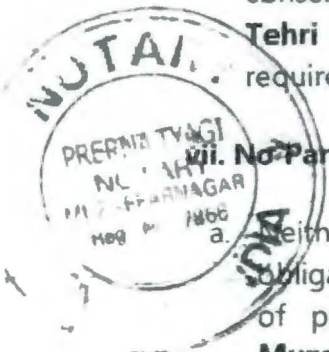
The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall not assign or transfer their rights or obligations under this Agreement without the written consent of **K K Duplex**. Notwithstanding anything contained herein, no consent of **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** shall be required for an assignment by **K K Duplex** to any third party.

vii. No Partnership

Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between **K K Duplex** and **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)**.



Tehri Pulp & Paper

KK Duplex & Paper Mills Pvt Ltd.

Director

- b. Each Party shall perform its obligations under this Agreement as an independent counter-party and not as an agent, employee or representative of the other Party.

viii. Indemnification:

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) agrees and undertakes to indemnify **K K Duplex** for any liability, claims, legal actions against **K K Duplex** or any of its directors or employees, arising out of any negligent action or wilful misconduct of **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)**.

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) also agrees to indemnify **K K Duplex** and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. Compliance

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.



For Tehri Pulp

[Signature]

KK Duplex & Paper Mills Pvt.Ltd.

[Signature]

Director

IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Tehri Pulp and Paper Ltd

For K K Duplex & Paper Mills Pvt Ltd

Name: Sachin Agarwal

Name: Bharat Agarwal

For Tehri Pulp & Paper Ltd
Sachin Agarwal
Director

KK Duplex & Paper Mills Pvt Ltd
Bharat Agarwal
Director

(Signature & Stamp)

(Signature & Stamp)

Witnesses 1:

Name: Kishor Kumar Gupta
House No. 59, LalBagh
Gandhi Colony, Muzaffarnagar

Kishor Kumar Gupta

(Signature)

Witnesses 2:

Name: Sunil Kumar
House No. 58, LalBagh
Gandhi Colony, Muzaffarnagar

Sunil Kumar

(Signature)

Sachin Agarwal
Bharat Agarwal
... identified by ...
... examined ...
... content of ...
... been read ...
... to the ...
NOTARY DIST. MUZAFFARNAGAR

Identified by
[Signature]



PREERNA TYAGI
NOTARY
MUZAFFARNAGAR

30 SEP 2023



NABL ACCREDITED, GOVT. APPROVED & ISO CERTIFIED LAB

100

BOREWELL WATER SAMPLES ANALYSIS REPORT (PRE MONSOON)

SAMPLING DETAILS

Report No ET & A/WS/68964/24		Laboratory Sample Code : EMC/WS/69028/24		Date: 20.05.2024
Work Order No. & Date : 68964/24 & 13.05.2024				
Name and Address of Customer		M/s Tehri Pulp & Papers Ltd. 9 th Km Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh		Order Reference : Through e-mail
Sample Description/Type	<u>Borewell Water Sample</u>	Sample Collected by	Laboratory Representative	
Sampling Location	<u>Borewell No.1</u>	Sample Quantity / Packing	2 L x 1 No.PVC can 100 ml Sample for Fluoride	
Date of Sampling	13.05.2024	Date of Receipt of Sample	13.05.2024	
Sampling Procedure	As per IS: 3025 (Part 1) 1987 Reaff 2019; IS :10500 ,2012 Recent Amendment			
Date of Start of Analysis	14.05.2024	Date of Completion of Analysis	20.05.2024	

TEST REPORT

S.No.	Test(s) conducted	Unit	Test Result	Requirement/Desirable limit	Test Method
1	Colour	Hazen	Colourless	25	IS:3025 (Part 4) 1983 Reaff 2019
2	Odour		Odourless	Agreeable	IS:3025 (Part 5) 1983 Reaff 2018
3	Taste		Tasteless	Agreeable	IS:3025 (Part 7&8)1984 Reaff 2017
4	pH		7.12	6.5-8.5	IS:3025 (Part 11) 1983 Reaff 2021
5	Turbidity	NTU	0.50	1.0	IS:3025 (Part 10) 1984 Reaff 2017
6	Total Dissolved Solids	mg/L	360.20	2000	IS:3025 (Part 16) 1984 Reaff 2017
7	Total Hardness	mg/L	137.3	600	IS:3025 (Part 21) 2009 Reaff 2019
8	Chloride (as Cl)	mg/L	34.00	1000	IS:3025 (Part 32) 1988 Reaff 2019
9	Calcium (as Ca)	mg/L	36.20	200	IS:3025 (Part 40) 1991 Reaff 2019
10	Magnesium (as Mg)	mg/L	11.6	100	IS:3025 (Part 46) 1994 Reaff 2019
11	Sulphate (as SO ₄)	mg/L	38.00	400	IS 3025 (Part 24) 1986 Reaff 2019
12	Iron (as Fe)	mg/L	0.10	1	IS:3025 (Part 53) 2003 Reaff 2019
13	Fluoride (as F)	mg/L	0.16	1.5	IS: 3025 (Part 60) 2008 Reaff 2019
14	Nitrate (as NO ₃)	mg/L	2.2	45	IS 3025 (Part 34) 1988 Reaff 2019
15	Lead (as Pb)	mg/L	ND	0.001	IS:3025(Part 47) 1994 Reaff 2019
16	Zinc (as Zn)	mg/l	3.8	15	IS:3025(Part 49) 1994 Reaff 2019
17	Chromium (as Cr ³⁺)	mg/L	0.003	0.05	IS:3025 (Part 52) 2003 Reaff 2019
18	Pesticide	mg/L	Nil	Nil	AOAC
19	MPN of Coliform count /100 ml	mg/L	Nil	10 (E.Coli=Absent)	IS : 1622 - 1981

ND - Not Detected

Checked By

A K Gollwaj
Authorized Signatory

DIRECTOR

Environment Management Centre
Khasra No. 1102, Industrial Area
Salempur Rajputan, Roorkee

Remarks:

- The above results are related only to tests performed on the Sample. Endorsement of product is neither intended nor implied.
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- Sample will be destroyed after 15 days of reporting unless otherwise specified
- Report refers to the Sample submitted to us and not drawn by ET&A Lab., unless mentioned otherwise
- Result in parentheses is from subcontractor

+91-9837112609
+91-9536066038

ashwani_lakhani@rediffmail.com
contact@emctestlaboratories.com
www.emctestlaboratories.com

Khasra No. 1102
Industrial Area, Salempur Rajputan,
Roorkee - 247 667 (Uttarakhand)





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BOREWELL WATER SAMPLES ANALYSIS REPORT (PRE MONSOON)

SAMPLING DETAILS

Report No. ET & A/WS/68965/24	Laboratory Sample Code : EMC/WS/692024/24	Date: 20 05 2024
Work Order No. & Date : 68965/24 & 13 05 2024		
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. 9 th Km Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh	Order Reference : Through e-mail
Sample Description/Type	<u>Borewell Water Sample</u>	Laboratory Representative
Sampling Location	<u>Borewell No.2</u>	Sample Quantity / Packing 2 L x 1 No.PVC can 100 ml Sample for Fluoride
Date of Sampling	13 05.2024	Date of Receipt of Sample 13 05 2024
Sampling Procedure	As per IS: 3025 (Part 1) 1987 Reaff. 2019; IS :10500 ,2012 Recent Amendment	
Date of Start of Analysis	14.05.2024	Date of Completion of Analysis 20 05 2024

TEST REPORT

S.No.	Test(s) conducted	Unit	Test Result	Requirement/Desirable limit	Test Method
1	Colour	Hazen	Colourless	25	IS:3025 (Part 4) 1983 Reaff 2019
2	Odour		Odourless	Agreeable	IS:3025 (Part 5) 1983 Reaff 2018
3	Taste		Tasteless	Agreeable	IS:3025 (Part 7&8)1984 Reaff 2017
4	pH		7.28	6.5-8.5	IS:3025 (Part 11) 1983 Reaff 2021
5	Turbidity	NTU	0.50	1.0	IS:3025 (Part 10) 1984 Reaff 2017
6	Total Dissolved Solids	mg/L	362.820	2000	IS:3025 (Part 16) 1984 Reaff 2017
7	Total Hardness	mg/L	122.50	600	IS:3025 (Part 21) 2009 Reaff 2019
8	Chloride (as Cl)	mg/L	31.60	1000	IS:3025 (Part 32) 1988 Reaff 2019
9	Calcium (as Ca)	mg/L	33.90	200	IS:3025 (Part 40) 1991 Reaff 2019
10	Magnesium (as Mg)	mg/L	9.2	100	IS 3025 (Part 46) 1994 Reaff 2019
11	Sulphate (as SO ₄)	mg/L	34.00	400	IS:3025 (Part 24) 1986 Reaff 2019
12	Iron (as Fe)	mg/L	0.22	1	IS:3025 (Part 53) 2003 Reaff 2019
13	Fluoride (as F)	mg/L	0.40	1.5	IS: 3025 (Part 60) 2008 Reaff 2019
14	Nitrate (as NO ₃)	mg/L	5.6	45	IS 3025 (Part34) 1988 Reaff 2019
15	Lead (as Pb)	mg/L	0.0002	0.001	IS:3025(Part 47) 1994 Reaff 2019
16	Zinc (as Zn)	mg/l	7.6	15	IS:3025(Part 49) 1994 Reaff 2019
17.	Chromium (as Cr ³⁺)	mg/L	0.004	0.05	IS:3025 (Part52) 2003 Reaff 2019
18	Pesticide	mg/L	Nil	Nil	AOAC
19	MPN of Coliform count /100 ml	mg/L	Nil	10 (E Coli=Absent)	IS: 1622 - 1981

Checked by *[Signature]*

Authorized Signatory

DIRECTOR

Environment Management Centre

Khasra No. 1102, Indl Area

Salempur Rajputan, Roorkee

ND - Not Detected

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+91-9837112609
+91-9536046038

ashwani_lakhani@rediffmail.com
contact@emctestlaboratories.com

www.emctestlaboratories.com

Khasra No. 1102

Industrial Area, Salempur Rajputan,
Roorkee - 247 447 (Uttarakhand)





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BOREWELL WATER SAMPLES ANALYSIS REPORT (PRE MONSOON)

SAMPLING DETAILS

Report No ET & A/WS/68966/24	Laboratory Sample Code : EMC/WS/69030/23	Date: 14 05 2024
Work Order No & Date . 68966/24 & 13 05 2024		
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. 9 th Km Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh	Order Reference : Through e-mail
Sample Description/Type	Borewell Water Sample	Laboratory Representative
Sampling Location	Borewell No.3	2 L x 1 No PVC can 100 ml Sample for Fluoride
Date of Sampling	13 05 2024	Date of Receipt of Sample 13 05 2024
Sampling Procedure	As per IS: 3025 (Part 1) 1987 Reaff 2019; IS :10500 ,2012 Recent Amendment	
Date of Start of Analysis	14 05 2024	Date of Completion of Analysis 14 05 2024

TEST REPORT

S.No.	Test(s) conducted	Unit	Test Result	Requirement/Desirable limit	Test Method
1	Colour	Hazen	Colourless	25	IS:3025 (Part 4) 1983 Reaff 2019
2	Odour		Odourless	Agreeable	IS:3025 (Part 5) 1983 Reaff 2018
3	Taste		Tasteless	Agreeable	IS:3025 (Part 7&8)1984 Reaff 2017
4	pH		8.02	6.5-8.5	IS:3025 (Part 11) 1983 Reaff 2021
5	Turbidity	NTU	0.74	1.0	IS 3025 (Part 10) 1984 Reaff 2017
6	Total Dissolved Solids	mg/L	410.80	2000	IS:3025 (Part 16) 1984 Reaff 2017
7	Total Hardness	mg/L	152.00	600	IS:3025 (Part 21) 2009 Reaff 2019
8	Chloride (as Cl)	mg/L	56.0	1000	IS:3025 (Part 32) 1988 Reaff 2019
9	Calcium (as Ca)	mg/L	39.4	200	IS:3025 (Part 40) 1991 Reaff 2019
10	Magnesium (as Mg)	mg/L	15.8	100	IS:3025 (Part 46) 1994 Reaff 2019
11	Sulphate (as SO ₄)	mg/L	39.6	400	IS:3025 (Part 24) 1986 Reaff 2019
12	Iron (as Fe)	mg/L	0.20	1	IS:3025 (Part 53) 2003 Reaff 2019
13	Fluoride (as F)	mg/L	0.40	1.5	IS: 3025 (Part 60) 2008 Reaff 2019
14	Nitrate (as NO ₃)	mg/L	7.80	45	IS :3025 (Part34) 1988 Reaff 2019
15	Lead (as Pb)	mg/L	0.0002	0.001	IS:3025(Part 47) 1994 Reaff 2019
16	Zinc (as Zn)	mg/l	2.9	15	IS:3025(Part 49) 1994 Reaff 2019
17	Chromium (as Cr ³⁺)	mg/L	0.002	0.05	IS:3025 (Part52) 2003 Reaff 2019
18	Pesticide	mg/L	N	Nil	AOAC
19	MPN of Coliform count /100 ml	mg/L	N	10 (E Coli=Absent)	IS : 1622 - 1981

Checked by *[Signature]*

[Signature]
Authorized Signatory

DIRECTOR

Environmental Management Centre
Khasra No. 1102, Ind. Area
Salampur Rajputan, Roorkee

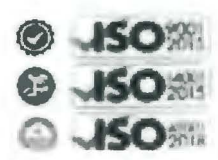
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+91-9837112609
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ashwani.lakhan@rediffmail.com
contact@emctestinglaboratories.com
www.emctestinglaboratories.com

Khasra No. 1102
Industrial Area, Salampur Rajputan,
Roorkee - 247 667 (Uttarakhand)





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BOREWELL WATER SAMPLES ANALYSIS REPORT (POST MONSOON)

SAMPLING DETAILS

Report No. ET & A/WS/79960/24	Laboratory Sample Code : EMC/WS/88024/24	Date: 28 11 2024
Work Order No. & Date : 79960/24 & 20.11.2024		
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. 9 th Km Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh	Order Reference : Through e-mail
Sample Description/Type	<u>Borewell Water Sample</u>	Sample Collected by
Sampling Location	<u>Borewell No.1</u>	Laboratory Representative
Date of Sampling	20.11.2024	Sample Quantity / Packing
Sampling Procedure	As per IS: 3025 (Part 1) 1987 Reaff. 2019; IS :10500 ,2012 Recent Amendment	2 L x 1 No.PVC can 100 ml Sample for Fluoride
Date of Start of Analysis	21.11.2024	Date of Receipt of Sample
		20.11.2024
		Date of Completion of Analysis
		28.11.2024

TEST REPORT

S.No.	Test(s) conducted	Unit	Test Result	Requirement/Desirable limit	Test Method
1	Colour	Hazen	Colourless	25	IS:3025 (Part 4) 1983 Reaff 2019
2	Odour		Odourless	Agreeable	IS:3025 (Part 5) 1983 Reaff 2018
3	Taste		Tasteless	Agreeable	IS:3025 (Part 7&8) 1984 Reaff 2017
4	pH		7.30	6.5-8.5	IS:3025 (Part 11) 1983 Reaff 2021
5	Turbidity	NTU	0.20	1.0	IS:3025 (Part 10) 1984 Reaff 2017
6	Total Dissolved Solids	mg/L	308.990	2000	IS:3025 (Part 16) 1984 Reaff 2017
7	Total Hardness	mg/L	120.40	600	IS:3025 (Part 21) 2009 Reaff 2019
8	Chloride (as Cl)	mg/L	30.80	1000	IS:3025 (Part 32) 1988 Reaff 2019
9	Calcium (as Ca)	mg/L	32.40	200	IS:3025 (Part 40) 1991 Reaff 2019
10	Magnesium (as Mg)	mg/L	9.8	100	IS:3025 (Part 46) 1994 Reaff 2019
11	Sulphate (as SO ₄)	mg/L	34.50	400	IS:3025 (Part 24) 1986 Reaff 2019
12	Iron (as Fe)	mg/L	0.06	1	IS:3025 (Part 53) 2003 Reaff 2019
13	Fluoride (as F)	mg/L	0.20	1.5	IS:3025(Part 60) 2008 Reaff 2019
14	Nitrate (as NO ₃)	mg/L	3.4	45	IS:3025 (Part34) 1988 Reaff 2019
15	Lead (as Pb)	mg/L	BDL (LOQ-0.01 mg/l)	0.001	IS:3025 (Part 47) 1994 Reaff 2019
16	Zinc (as Zn)	mg/l	4.6	15	IS:3025 (Part 49) 1994 Reaff 2019
17	Chromium (as Cr ³⁺)	mg/L	0.002	0.05	IS:3025 (Part52) 2003 Reaff 2019
18	Pesticide	mg/L	Nil	Nil	AOAC
19	MPN of Coliform count /100 ml	mg/L	Nil	10 (E.Coli=Absent)	IS:1622 - 1981

B.O.L - Below Detection Limit; LOQ- Limit of Quantification

Checked by *Neha Ssh.*



AK Grew
 Authorized Signatory
DIRECTOR

Remarks:

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Environment Management Centre
 Khasra No. 1102, Industrial Area,
 Salempur Rajputan, Roorkee



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BOREWELL WATER SAMPLES ANALYSIS REPORT (POST MONSOON)

SAMPLING DETAILS

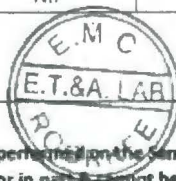
Report No. ET & A/WS/79961/24		Laboratory Sample Code : EMC/WS/88025/24		Date: 28.11.2024
Work Order No. & Date : 79961/24 & 20.11.2024				
Name and Address of Customer		M/s Tehri Pulp & Papers Ltd. 9 th Km Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh		Order Reference : Through e-mail
Sample Description/Type	<u>Borewell Water Sample</u>	Sample Collected by	Laboratory Representative	
Sampling Location	<u>Borewell No.2</u>	Sample Quantity / Packing	2 L x 1 No.PVC can 100 ml Sample for Fluoride	
Date of Sampling	20.11.2024	Date of Receipt of Sample	20.11.2024	
Sampling Procedure	As per IS: 3025 (Part 1) 1987 Reaff. 2019; IS :10500 ,2012 Recent Amendment			
Date of Start of Analysis	21.11.2024	Date of Completion of Analysis	28.11.2024	

TEST REPORT

S.No.	Test(s) conducted	Unit	Test Result	Requirement/Desirable limit	Test Method
1.	Colour	Hazen	Colourless	25	IS:3025 (Part 4) 1983 Reaff 2019
2	Odour	-	Odourless	Agreeable	IS:3025 (Part 5) 1983 Reaff 2018
3.	Taste	-	Tasteless	Agreeable	IS:3025 (Part 7&8) 1984 Reaff 2017
4	pH	-	7.42	6.5-8.5	IS:3025 (Part 11) 1983 Reaff 2021
5	Turbidity	NTU	0.60	1.0	IS:3025 (Part 10) 1984 Reaff 2017
6	Total Dissolved Solids	mg/L	340.042	2000	IS:3025 (Part 16) 1984 Reaff 2017
7.	Total Hardness	mg/L	150.6	600	IS:3025 (Part 21) 2009 Reaff 2019
8	Chloride (as Cl)	mg/L	36.50	1000	IS:3025 (Part 32) 1988 Reaff 2019
9	Calcium (as Ca)	mg/L	39.60	200	IS:3025 (Part 40) 1991 Reaff 2019
10.	Magnesium (as Mg)	mg/L	12.80	100	IS:3025 (Part 46) 1994 Reaff 2019
11.	Sulphate (as SO ₄)	mg/L	37.90	400	IS:3025 (Part 24) 1986 Reaff 2019
12.	Iron (as Fe)	mg/L	0.34	1	IS:3025 (Part 53) 2003 Reaff 2019
13.	Fluoride (as F)	mg/L	0.60	1.5	IS:3025 (Part 60) 2008 Reaff 2019
14.	Nitrate (as NO ₃)	mg/L	7.4	45	IS:3025 (Part34) 1988 Reaff 2019
15.	Lead (as Pb)	mg/L	N.D. (LOQ-0.01 mg/l)	0.001	IS:3025 (Part 47) 1994 Reaff 2019
16.	Zinc (as Zn)	mg/l	5.8	15	IS:3025 (Part 49) 1994 Reaff 2019
17	Chromium (as Cr ³⁺)	mg/L	0.006	0.05	IS:3025 (Part52) 2003 Reaff 2019
18.	Pesticide	mg/L	Nil	Nil	AOAC
19.	MPN of Coliform count /100 ml	mg/L	Nil	10 (E.Coli=Absent)	IS:1622 - 1981

ND - Not Detected; LOQ- Limit of Quantification

Checked by -
Neha Singh



A.K. Gallow
Authorized Signatory
DIRECTOR

Environment Management Centre
Khasra No. 1102 Industrial Area
Salempur Rajputan, Roorkee

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+91-9837112609
+91-9536066038

ashwani_jakhani@rediffmail.com
contact@emctestnglaboratories.com

**Khasra No. 1102
Industrial Area, Salempur Rajputan,
Roorkee - 247 667 (Uttarakhand)**





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BOREWELL WATER SAMPLES ANALYSIS REPORT (POST MONSOON)

SAMPLING DETAILS

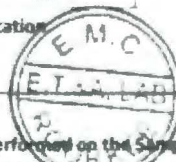
Report No. ET & A/WS/79962/24	Laboratory Sample Code : EMC/WS/88026/24	Date: 28 11 2024
Work Order No. & Date : 79962/24 & 20 11.2024		
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. 9 th Km Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh	Order Reference : Through e-mail
Sample Description/Type	<u>Borewell Water Sample</u>	Sample Collected by Laboratory Representative
Sampling Location	<u>Borewell No.3</u>	Sample Quantity / Packing 2 L x 1 No.PVC can 100 ml Sample for Fluoride
Date of Sampling	20.11.2024	Date of Receipt of Sample 20.11.2024
Sampling Procedure	As per IS: 3025 (Part 1) 1987 Reaff. 2019; IS :10500,2012 Recent Amendment	
Date of Start of Analysis	21.11.2024	Date of Completion of Analysis 28.11.2024

TEST REPORT

S.No.	Test(s) conducted	Unit	Test Result	Requirement/Desirable limit	Test Method
1	Colour	Hazen	Colourless	25	IS:3025 (Part 4) 1983 Reaff 2019
2	Odour	-	Odourless	Agreeable	IS:3025 (Part 5) 1983 Reaff 2018
3	Taste	-	Tasteless	Agreeable	IS:3025 (Part 7&8) 1984 Reaff 2017
4	pH		6.98	6.5-8.5	IS:3025 (Part 11) 1983 Reaff 2021
5	Turbidity	NTU	0.82	1.0	IS:3025 (Part 10) 1984 Reaff 2017
6	Total Dissolved Solids	mg/L	380.660	2000	IS:3025 (Part 16) 1984 Reaff 2017
7	Total Hardness	mg/L	137.00	600	IS:3025 (Part 21) 2009 Reaff 2019
8	Chloride (as Cl)	mg/L	46.40	1000	IS:3025 (Part 32) 1988 Reaff 2019
9	Calcium (as Ca)	mg/L	34.80	200	IS:3025 (Part 40) 1991 Reaff 2019
10	Magnesium (as Mg)	mg/L	12.40	100	IS:3025 (Part 46) 1994 Reaff 2019
11	Sulphate (as SO ₄)	mg/L	42.80	400	IS:3025 (Part 24) 1986 Reaff 2019
12	Iron (as Fe)	mg/L	0.40	1	IS:3025 (Part 53) 2003 Reaff 2019
13	Fluoride (as F)	mg/L	0.60	1.5	IS:3025 (Part 60) 2008 Reaff 2019
14	Nitrate (as NO ₃)	mg/L	9.20	45	IS:3025 (Part 34) 1988 Reaff 2019
15	Lead (as Pb)	mg/L	BDL (LOQ-0.01 mg/l)	0.001	IS:3025 (Part 47) 1994 Reaff 2019
16	Zinc (as Zn)	mg/l	3.6	15	IS:3025 (Part 49) 1994 Reaff 2019
17	Chromium (as Cr ³⁺)	mg/L	0.001	0.05	IS:3025 (Part 52) 2003 Reaff 2019
18	Pesticide	mg/L	Nil	Nil	AOAC
19	MPN of Coliform count /100 ml	mg/L	Nil	10 (E.Coli=Absent)	IS:1622 - 1981

B.D.L - Below Detection Limit; LOQ- Limit of Quantification

Checked by *Neha Singh*



AK Gallow
Authorized Signatory

DIRECTOR

Environment Management Centre
Khasra No. 1102, Industrial Area
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EFFLUENT TREATMENT PLANT OUTLET SAMPLE ANALYSIS REPORT

SAMPLING DETAILS

Report No. : ET&A/WS/71980/24		Laboratory Sample Code : EMC/WS/72044/24		Date: 07.09.2024	
Work Order No. & Date: 71980/24 & 03.09.2024					
Name and Address of Customer		M/s Tehri Pulp & Papers Ltd. Unit I, 9 th Km Stone, Bhopa Road Muzaffarnagar, Uttar Pradesh		Order Reference Through e-mail	
Sample Description/Type		<u>ETP Outlet Sample</u>		Sample Collected by	
Sampling Location		Industrial premises		Sample Quantity / Packing	
Date of Sampling		03.09.2024		Date of Receipt of Sample	
Sampling Procedure		As per IS: 3025 (Part 1) 1987 Reaff. 2019			
Date of Start of Analysis		04.09.2024		Date of Completion of Analysis	
				07.09.2024	

TEST REPORT

(PHYSICAL PARAMETERS)

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1	Total Suspended Solids	mg/L	19.590	30	IS: 3025(Part 17) 1984, Reaff. 2023
2	Total Dissolved Solids	mg/L	1260.550	Not Specified	IS: 3025(Part 16) 1984, Reaff. 2023
3	Total Solids	mg/L	1280.140		IS: 3025(Part 15) 1984, Reaff. 2023

(CHEMICAL PARAMETERS)

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1	pH	-	7.54	5.5-9.5	IS: 3025(Part 11) 1983, Reaff. 2021
2	BOD	mg/L	14.80	20	IS: 3025(Part 44) 1993, Reaff. 2023
3	COD	mg/L	86.96	150	IS: 3025(Part 58) 2006 Reaff. 2023
4	Oil & Grease	mg/L	4.2	10	IS: 3025(Part 39) 1991, Reaff. 2021

Nelo Singh
Checked by



A. K. Grewal
Authorized Signatory
DIRECTOR

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Salempur Rajputan, Roorkee

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ashwani.lakhani@rediffmail.com
contact@emctestinglaboratories.com
www.emctestinglaboratories.com

Khasra No. 1102
Industrial Area, Salempur Rajputan,
Roorkee - 247 667 (Uttarakhand)





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EFFLUENT TREATMENT PLANT OUTLET SAMPLE ANALYSIS REPORT**SAMPLING DETAILS**

Report No. : ET&A/WS/71981/24	Laboratory Sample Code : EMC/WS/72045/24	Date: 07.09.2024
Work Order No. & Date: 71981/24 & 03.09.2024		
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. Unit II, 9 th Km Stone, Bhopa Road Muzaffarnagar, Uttar Pradesh	Order Reference : Through e-mail
Sample Description/Type	ETP Outlet Sample	Sample Collected by
Sampling Location	Industrial premises	Sample Quantity / Packing
Date of Sampling	03.09.2024	Date of Receipt of Sample
Sampling Procedure	As per IS: 3025 (Part 1) 1987 Reaff. 2019	
Date of Start of Analysis	04.09.2024	Date of Completion of Analysis
		07.09.2024

TEST REPORT**(PHYSICAL PARAMETERS)**

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1.	Total Suspended Solids	mg/L	16.440	30	IS: 3025(Part 17) 1984, Reaff. 2023
2.	Total Dissolved Solids	mg/L	890.316	Not Specified	IS: 3025(Part 16) 1984, Reaff. 2023
3.	Total Solids	mg/L	906.756	-	IS: 3025(Part 15) 1984, Reaff. 2023

(CHEMICAL PARAMETERS)

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1.	pH	-	7.86	5.5-9.5	IS: 3025(Part 11) 1983, Reaff. 2021
2.	BOD	mg/L	16.20	20	IS: 3025(Part 44) 1993, Reaff. 2023
3.	COD	mg/L	94.50	150	IS: 3025(Part 58) 2006 Reaff. 2023
4.	Oil & Grease	mg/L	3.6	10	IS: 3025(Part 39) 1991, Reaff. 2021

Neha Singh
Checked by



A.K. Gupta
Authorized Signatory

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STACK EMISSION MONITORING TEST REPORT

Report No. ET&A/SS/81850/25	Laboratory Sample Code : EMC/SS/81914/25	Date: 27.01.2025
Work Order No. & Date: 81850/25 & 25.01.2025		
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. Unit I, 9 th Km Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh	Order Reference: Through e-mail

SAMPLING DETAILS

Sample Description/Type	Stack Monitoring	Sample Collected by	Laboratory Representative
Sampling Location	<u>Stack attached to DG Set 1</u> <u>(1000 KVA=800 KW)</u> <u>Make:-Cummins</u>	Sample Quantity/Packing	Glass Fiber Thimble
Date of Sampling	25.01.2025 (01:00 P.M to 01:30 P.M.)	Date of Receipt of Sample	25.01.2025
Sampling Procedure	As per CPCB Guidelines : IS : 11255, IS:5182 & IS :13270		
Normal operating schedule (hr/day)	As per requirement	Purpose of Monitoring	Assessment of Pollution load
Control Measure, (if any)	Acoustic Enclosure	Sampling Duration (min.)	30
Equipment used	Vayubodhan Stack Sampler VSS1	Sampling Plan & Procedure	EMC/TP-03
Type of Stack (Material of Construction)	Mild Steel	Date of Start of Analysis	25.01.2025
Stack height above the ground level (meter)	5.2	Date of Completion of Analysis	27.01.2025
Stack height above the Roof level (meter)	-	Ambient Temperature (°C)	17.8
Location of Sampling Port from GL (m)	2.4	Operating Load	Normal
Stack diameter at the top (m)	0.250	Stack Temperature (°C)	194.3
Shape of Stack	Round	Flue gas temperature (°C)	180.6
Type of fuel used	HSD	Sampling Flow Rate for SPM (LPM)	17.6
Quantity of fuel used (ltr/hr.)	150	Velocity of gases (meter/sec)	7.2
Quantity of emission discharged (Nm ³ /hr)	790.3686	Sampling Flow Rate For Gas (LPM)	1.6

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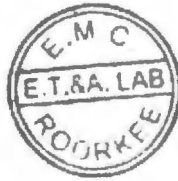
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TEST RESULTS

S.No.	Parameter	Test Method	Test Result	Specification/ Limit-as per CPCB
1	Suspended Particulate matter (gm/kw-hr)	IS:11255 (P-I) 1985 Reaffirmed 2019	0.170	≤ 0.3
2	Sulphur Dioxide (gm/kw-hr)	IS:11255 (P-II) 1985 Reaffirmed 2019	0.120	Not specified
3	Oxides of Nitrogen (gm/kw-hr)	IS:11255(P-VII) 2005 Reaffirmed 2017	0.580	≤ 9.2
4	Carbon monoxide (gm/kw-hr)	IS:13270:1992 Reaffirmed 2019	0.240	≤ 3.5
5.	Hydrocarbon (gm/kw-hr)	BS EN 13256:2005 BS EN 13649:2002	0.020	1.3
6.	Lead (mg/Nm ³)	USEPA (P-12)	<3.0	10.0

Noted
Checked by



A.K. Galloway
Authorized Signatory
DIRECTOR
Environment Management Centre
Khasra No. 1102, Indl. Area
Salempur Rajputan, Roorkee

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STACK EMISSION MONITORING TEST REPORT

Report No. ET&A/SS/81851/25	Laboratory Sample Code : EMC/SS/81915/25	Date: 27.01.2025
Work Order No. & Date: 81851 /25 & 25.01.2025		
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. Unit I, 9 th Km Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh	Order Reference: Through e-mail

SAMPLING DETAILS

Sample Description/Type	Stack Monitoring	Sample Collected by	Laboratory Representative
Sampling Location	<u>Stack attached to DG Set 2</u> <i>(1250 KVA=1000 KW)</i> <i>Make:-Cummins</i>	Sample Quantity/Packing	Glass Fiber Thimble
Date of Sampling	25.01.2025 (02:00 P.M to 02:35 P.M.)	Date of Receipt of Sample	25.01.2025
Sampling Procedure	As per CPCB Guidelines : IS : 1125, IS:5182 & IS :13270		
Normal operating schedule (hr/day)	As per requirement	Purpose of Monitoring	Assessment of Pollution load
Control Measure, (if any)	Acoustic Enclosure	Sampling Duration (min.)	35
Equipment used	Vayubodhan Stack Sampler VSS1	Sampling Plan & Procedure	EMC/TP-03
Type of Stack (Material of Construction)	Mild Steel	Date of Start of Analysis	25.01.2025
Stack height above the ground level (meter)	5.2	Date of Completion of Analysis	27.01.2025
Stack height above the Roof level (meter)	-	Ambient Temperature (°C)	18.6
Location of Sampling Port from GL (m)	2.4	Operating Load	Normal
Stack diameter at the top (m)	0.250	Stack Temperature (°C)	216.8
Shape of Stack	Round	Flue gas temperature (°C)	204.2
Type of fuel used	HSD	Sampling Flow Rate for SPM (LPM)	15.4
Quantity of fuel used (litr/hr.)	170	Velocity of gases (meter/sec)	6.6
Quantity of emission discharged (Nm ³ /hr)	693.1245	Sampling Flow Rate For Gas (LPM)	2.0

Page 1 of 2



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TEST RESULTS

S.No.	Parameter	Test Method	Test Result	Specification/ Limit-as per CPCB
1	Suspended Particulate matter (gm/kw-hr)	IS:11255 (P-I) 1985 Reaffirmed 2019	0.240	≤ 0.3
2	Sulphur Dioxide (gm/kw-hr)	IS:11255 (P-II) 1985 Reaffirmed 2019	0.150	Not specified
3	Oxides of Nitrogen (gm/kw-hr)	IS:11255 (P-VII) 2005 Reaffirmed 2017	0.950	≤ 9.2
4	Carbon monoxide (gm/kw-hr)	IS:13270:1992 Reaffirmed 2019	0.400	≤ 3.5
5	Hydrocarbon (gm/kw-hr)	BS EN 13256:2005 BS EN 13649:2002	0.070	1.3
6	Lead (mg/Nm ³)	USEPA (P-12)	<5.0	10.0

Neha Singh
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AK Gellon
 Authorized Signatory
DIRECTOR
 Environment Management Centre
 Khasra No. - 1102, Indl. Area
 Salempur Rajputan, Roorkee

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Khasra No. 1102
 Industrial Area, Salempur Rajputan,
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STACK EMISSION MONITORING & TEST REPORT

Report No. : ET&A/SS/81852/25	Laboratory Sample Code : EMC/SS/81916/25	Date: 27.01.2025
Work Order No. & Date: 81852/ 25 & 25.01.2025		
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. Unit I, 9 th Km Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh	Order Reference: Through e-mail

SAMPLING DETAILS

Sample Description/Type	Stack Monitoring	Sample Collected by	Laboratory Representative
Sampling Location	<u>Stack attached to Boiler & Turbine</u>	Sample Quantity / Packing	Cellulose Fiber Thimble
Date of Sampling	25.01.2025 (03:15 P.M. to 03:45 P.M.)	Date of Receipt of Sample	25.01.2025
Sampling Procedure	As per CPCB Guidelines : IS : 11255 & IS :13270		
Normal operating schedule (hr/day)	24 hrs	Purpose of Monitoring	Assessment of Pollution load
Control Measure, (if any) Device Installed for pollution control	ESP	Date of Start of Analysis	25.01.2025
Equipment used	Vayubodhan Stack Sampler VSS1	Date of Completion of Analysis	27.01.2025
Emission Source	Stack attached to boiler & Turbine (Capacity 52 TPH & 8 MW)	Ambient Temperature (°C)	19.0
Type of Stack (Material of Construction)	RCC	Sampling Duration (min.)	30
Stack height above the ground level (m)	60	Stack temperature (°C)	104.5
Top Diameter of Stack (m)	2.0	Flue gas temperature (°C)	92.8
Shape of Stack	Round	Sampling Flow Rate for SPM (m ³ /min.)	16.2
Type of fuel used	Low Sulphur Coal	Velocity of gases (meter/Sec)	5.8
Quantity of Emission Discharged (m ³ /hr)	50746.0882	Sampling Flow Rate For Gas (LPM)	1.8

Page 1 of 2



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TEST RESULTS

S.No.	Parameter	Test Method	Test Result	Desirable limit
1	Suspended Particulate matter (mg/Nm ³)	IS:11255 (P-I) 1985 Reaffirmed 2019	38.2	50
2	Sulphur Dioxide (mg/Nm ³)	IS:11255 (P-II) 1985 Reaffirmed 2019	7.6	Not specified
3.	Nitrogen oxides (mg/Nm ³)	IS:11255(P-VII) 2005 Reaffirmed 2017	9.2	Not specified
4	Carbon monoxide (% by Vol.)	IS:13270:1992 Reaffirmed 2019	0.03	1% by volume

Neha Singh
Checked by



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TEHRI PULP & PAPER LTD. MUZAFFARNAGAR

Flow chart -Industrial Project -Activities and Requirement of Water at Each Stage:-

(All figures are in M3/day)

Total water required : $3000+8050 = 11050$ M3/day #

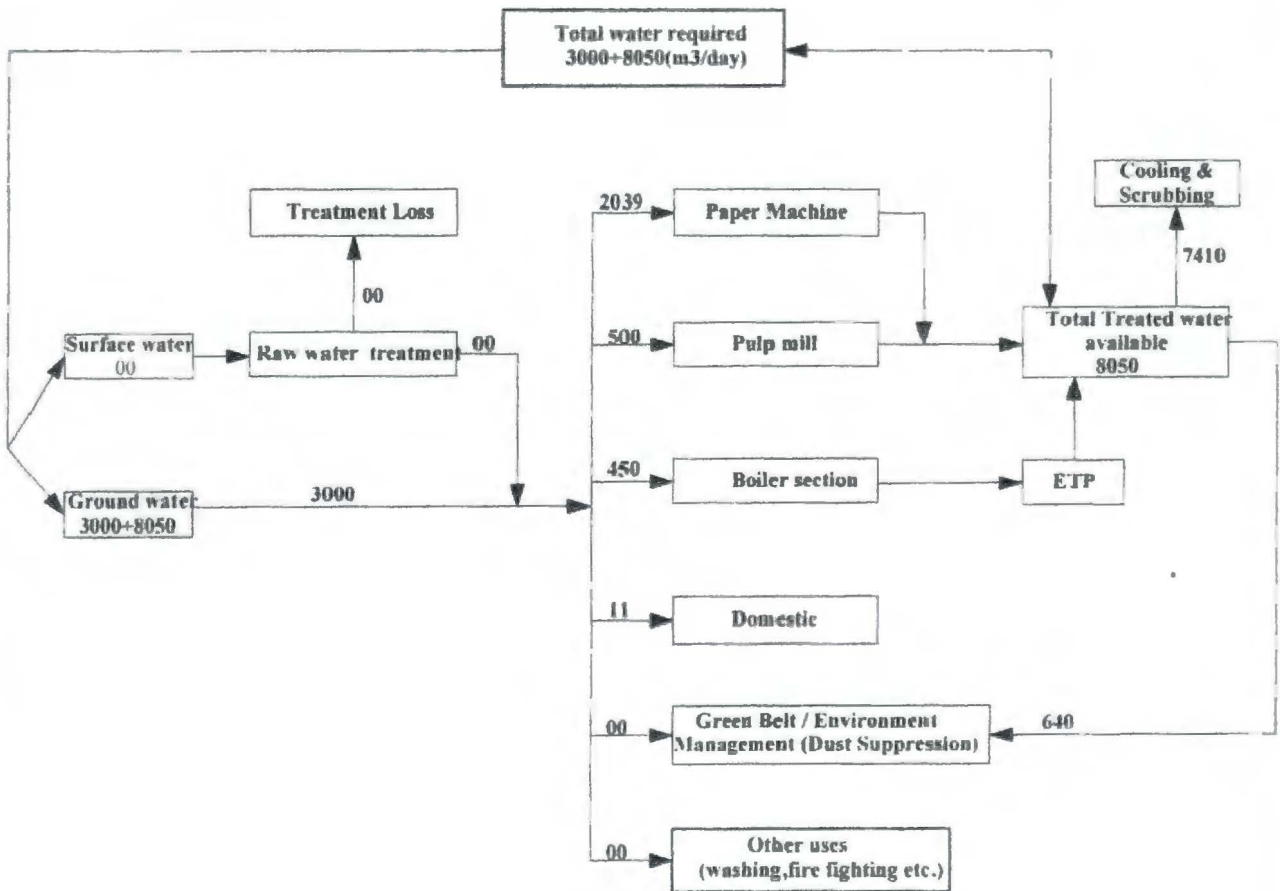
1-Existing surface water supply : 00 M3/day

2-Initial ground water requirement $3000+8050=11050$ M3/day

3-Recycled water used : 8050 M3/day

4-Net ground water requirement : 3000 M3/day **CONSIDERED FOR NOC**

- #
- 1-Industrial water requirement Paper machine (2039) +Pulpmill(500)+Cooling & Scrubbing(7410)+ Boiler Section(450)+ Treatment loss(00)=10399M3/day
 - 2-Residential/Domestic 11M3/day
 - 3-Green belt etc 640 M3/day
 - 4-Other uses : 00 M3/day



TEHRI PULP AND PAPER LIMITED - MUZAFFARNAGAR**Water Balance**

The Fresh water requirement is 3000m³/day and gross water requirement is 11050m³/day for 300 days in a year. The water balance is given in fig -

S. No.	Name of Section	Fresh water Consumptions (M ³ /Day)	Recycled Water Consumption (M ³ /Day)	Total Water Consumptions (M ³ /Day)
1.	Paper machine	2039	4000	6039
2.	Pulp Mill	500	3410	3910
3.	Boiler Section	450	-	450
4.	Domestic	11	-	11
5.	Green Belt	-	640	640
	Total	3000	8050	11050

Water Balance: -

1. Industrial – 2989m³/day
2. Residence & Domestic – 11 m³/day
3. Recycle – 8050 m³/day
- (A) Industrial – 7410 m³/day
- (B) Green Belt – 640 m³/day

Total: - 11050 m³/day

RECHARGE PROPOSAL

General Information:

- (i) Name of the Industry : Tehri Pulp and Paper Limited
 Details of Project :
 Main Type of Industry : Industry (Paper Manufacturing)
 Detail of Industry : Unbleached grade kraft Paper
- (ii) Location Details :
 Village : Makhyali
 Block/ Taluka Name : Muzaffarnagar
 Teshil Name : Muzaffarnagar
 District Name : Muzaffarnagar
 State : Muzaffarnagar
- (iii) Gram Nagar Panchayat : Makhyali
- (iv) Communication address:
 Complete Postal Address : 9 th KM Stone, Bhopa Road,
 Muzaffarnagar
- (v) NOC Letter No. : 21-4(188)NR/CGWA/2008-1813
- (vi) Total Fresh water requirement from extraction
 a) Ground Water Requirement : 3000 M³ /Day
 b) Ground Water Requirement/Year : 9,00,000 M³/Year
 c) Recharge quantity required as per Norms : 4,50,000 M³/Year
 d) Recharge as per Proposal: : 4,60,921 M³/year

- Tehri Pulp and Paper Limited hired 12 no Ponds for artificial recharge in regards to extraction of 3000 M³/Day (9, 00,000 M³/Year) alongwith 12 nos Shaft @ 01 Shaft per pond. The details are mentioned below in Table



Pound No.	01
Village	Bhandura, Tehsil – Sadar
Area Of Pound	.707 hect.
Khasra Number	448
Population	7000
Total Nos of Pound	01
Area of Village	1km ²
Recharge Quantity	41359.5 M ³ /Year
Number of Shaft to be installed	01

Pound No	02
Village	Chamau, Tehsil – Sadar
Area of Pond	0.4400 hect.
Khasra Number	303
Population	3000
Total number pound	01
Area of Village	.75 km ²
Recharge Quantity	25740 M ³ /Year
Number of Shaft to be installed	01

Pound No	03
Village	Karoda Mahajan, Tehsil - Budhana
Area of Pond	0.5120



Khasra Number	332-M
Population	5600
Total number pound	03
Area of Village	1.5 km ²
Recharge Quantity	29952 M ³ /Year
Number of Shaft to be installed	01

Pound No	04
Village	Karoda Mahajan, Tehsil - Budhana
Area of Pond	0.4100 hect.
Khasra Number	284
Population	5600
Total number pound	03
Area of Village	1.5 km ²
Recharge Quantity	23985 M ³ /Year
Number of Shaft to be installed	01

Pound No	05
Village	Karoda Mahajan, Tehsil - Budhana
Area of Pond	0.2650 hect.
Khasra Number	269-M
Population	5600
Total number pound	03
Area of Village	1.5 km ²



Recharge Quantity	15502.5 M ³ /Year
Number of Shaft to be installed	01

Pound No	06
Village	Badkata, Tehsil - Budhana
Area of Pond	0.310 hect.
Khasra Number	214
Population	3500
Total number pound	03
Area of Village	.5 km ²
Recharge Quantity	18135 M ³ /Year
Number of Shaft to be installed	01

Pound No	07
Village	Badkata, Tehsil - Budhana
Area of Pond	0.512 hect.
Khasra Number	265
Population	3500
Total number pound	03
Area of Village	.5 km ²
Recharge Quantity	29052 M ³ /Year
Number of Shaft to be installed	01



Pound No	08
Village	Badkata, Tehsil - Budhana
Area of Pond	0.416
Khasra Number	247
Population	3500
Total number pound	03
Area of Village	.5 km ²
Recharge Quantity	24336 M³/Year
Number of Shaft to be installed	01

Pound No	09
Village	Kurthal, Tehsil - Budhana
Area of Pond	0.92 hect
Khasra Number	1019
Population	9000
Total number pound	05
Area of Village	1 km ²
Recharge Quantity	53820 M³/Year
Number of Shaft to be installed	01

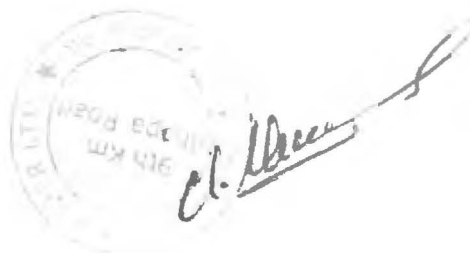
Pound No	10
Village	Kurthal, Tehsil - Budhana
Area of Pond	1.61 hect.



Khasra Number	1067 D
Population	9000
Total number pound	05
Area of Village	1 km ²
Recharge Quantity	94185 M ³ /Year
Number of Shaft to be installed	01

Pound No	11
Village	Kurthal, Tehsil - Budhana
Area of Pond	1.07 hect.
Khasra Number	1021
Population	9000
Total number pound	05
Area of Village	1 km ²
Recharge Quantity	62595 M ³ /Year
Number of Shaft to be installed	01

Pound No	12
Village	Kurthal, Tehsil - Budhana
Area of Pond	0.707 hect
Khasra Number	1145
Population	9000



 GOVERNMENT OF INDIA
 MINISTRY OF WATER RESOURCES
 9th Km
 Ch. D. D.

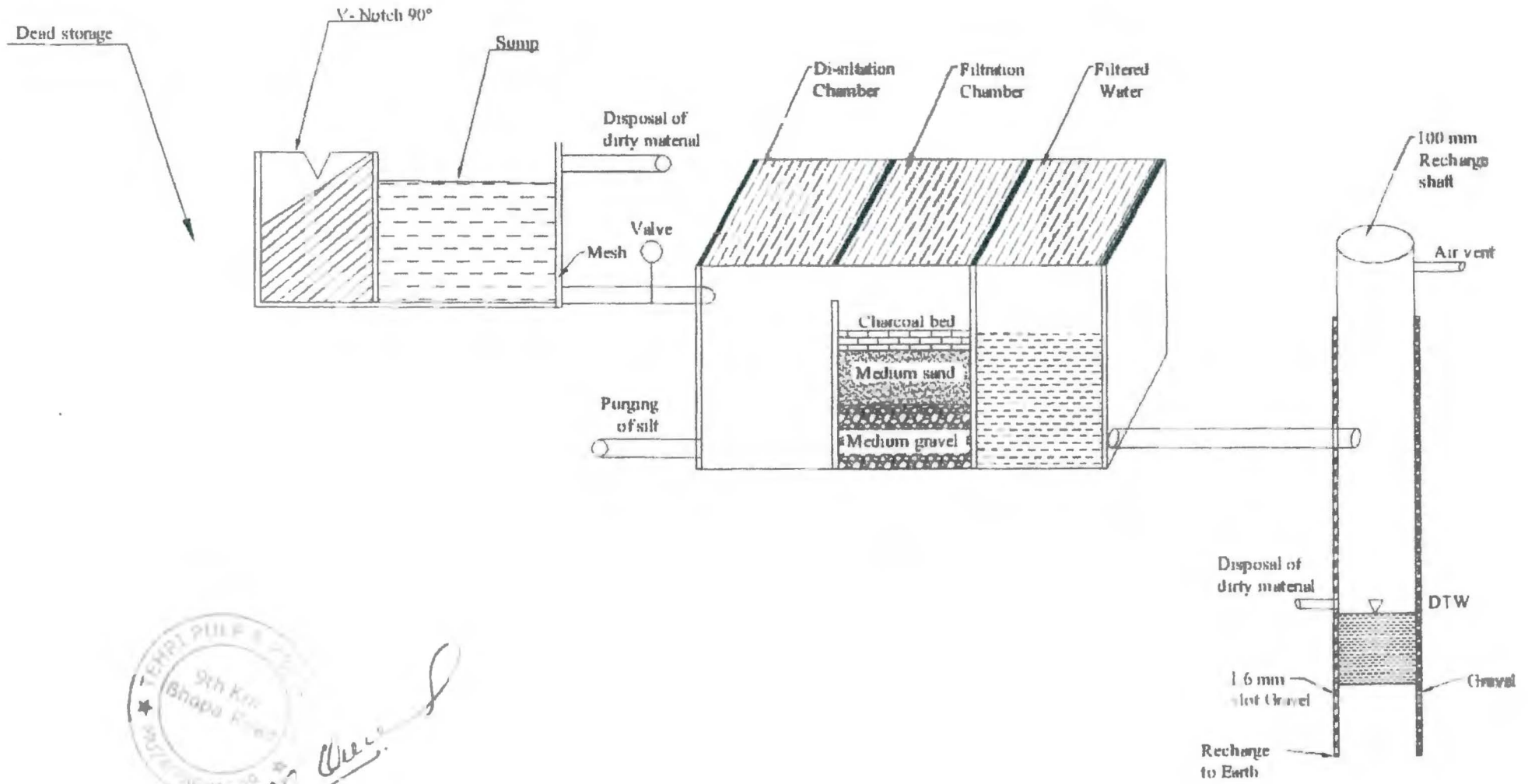
546

122

Total number pound	05
Area of Village	1 km ²
Recharge Quantity	41359.5 M ³ /Year
Number of Shaft to be installed	01



DESIGN OF ARTIFICIAL RECHARGE STRUCTURE OF TEHRI PULP AND PAPER LTD.

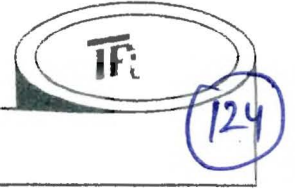


TEHRI PULP & PAPER LTD.
9th Km
Bhapa Road
MUMBAI

[Handwritten Signature]

T.I.N 09473100495 dt 1.4.95
GSTIN No. : 09AAACT0285B1ZO
C.I.N. U21022DL1993PLC119328

548
ANNEXURE: RAIL



TEHRI

PULP & PAPER LIMITED

Office & Works : 9th K.M. STONE, BHOPA ROAD, MUZAFFARNAGAR-251 001
T : 0131-2468383, 2468384, 2468385, 2468386 E-mail : info@tehrpaper.com

Ref. No.

Dated .

Date: 04.07.2024

To,
The Regional Officer
U. P. Pollution Control Board
6-B, Nai Mandi
Muzaffarnagar
251001

Subject: - Submission of Miyawaki Plantation Program detail along with affidavit.
Ref No.: 187 / G-39 / Vriksharopan / Muzaffarnagar / 2024 dated 21.05.2024.

Dear Sir,

With reference to the above subject please find here with the attached detail related to Miyawaki Plantation Program here as under –

1. Original copy of affidavit with Notary, (Praroop-2)
2. Information of Miyawaki Plantation Program, (Praroop-1)
3. Detail of Vendor engaged for Miyawaki Plantation.

Thanks and Regards,

For Tehri Pulp and Paper Limited

K.K. Gupta

(K K Gupta)

Authorized Signatory



Encl: As above

Regd. Office : 216, AGARWAL PRESTIGE MALL PLOT NO. 02
COMMUNITY CENTRE RANI BAGH. PITAMPURA, NEW DELHI - 110034





उत्तर प्रदेश UTTAR PRADESH

GW 108457

शपथ पत्र

समक्ष क्षेत्रीय अधिकारी उ० प्र० प्रदूषण नियंत्रण बोर्ड,
क्षेत्रीय कार्यालय मुजफ्फरनगर

मै किशोर कुमार गुप्ता जो कि मेसर्स टेहरी पल्प एंड पेपर लिमिटेड, 9 कि०मी० स्टोन, भोपा रोड मुजफ्फरनगर (उ०प्र०) में महाप्रबंधक-पर्यावरण के पद पर कार्यरत हूँ, एतद्वारा शपथपूर्वक बयान करता हूँ कि हमारे उद्योग मेसर्स टेहरी पल्प एंड पेपर लिमिटेड, 9 कि०मी० स्टोन, भोपा रोड मुजफ्फरनगर (उ०प्र०) द्वारा मियावाकी पद्धति से चिन्हित स्थल **UPSIDC Park, Opp: Pritul Machines] Beghrajpal,** तहसील-खतोली, जनपद मुजफ्फरनगर, (उ०प्र०), (**Longitude: 77.701962** एवं **Latitude: 29.378154**) पर 800 वर्ग मीटर क्षेत्रफल में लगभग 2000 वृक्षों का वृक्षारोपण किया जाना प्रस्तावित है। मेरे उद्योग द्वारा मियावाकी पद्धति से वृक्षारोपण हेतु आगामी मानसून सीजन से पूर्व तैयारी पूर्ण कर लि जाएगी एवं समस्त तैयारिया पूर्ण कर मियावाकी पद्धति से वृक्षारोपण में लगाये गये समस्त पौधों का भी समुचित रख-रखाव सुनिश्चित किया जायेगा, जिससे आगामी 2-3 वर्ष में इस क्षेत्रफल में मियावाकी पद्धति पर आधारित वन क्षेत्र विकसित हो जायेद्य उद्योग द्वारा प्रत्येक त्रैमास इसकी प्रगति कि सुचना फोटोग्राफ सहित उ० प्र० प्रदूषण नियंत्रण बोर्ड को प्रेषित की जाएगी द्य उ० प्र० प्रदूषण नियंत्रण बोर्ड द्वारा इकाई को निर्गत सहमति में मियावाकी पद्धति पर वृक्षारोपण संबंधी शर्त में वर्णित समस्त प्रावधानों का भी इकाई द्वारा अक्षरक्ष अनुपालन सुनिश्चित किया।

दिनांक- 04.07.2024

DRERNA TYAGI
 NOTARY
 MUZAFFARNAGAR

affidavit
 The deponent
 I have sworn to the contents of
 the affidavit and have read and
 explained to the deponent

(किशोर कुमार गुप्ता)

महाप्रबंधक-पर्यावरण
 मे० टेहरी पल्प एंड पेपर लि०
 9 कि०मी० स्टोन भोपा रोड,
 मजफ्फरनगर (उ०प्र०) 251001

प्रारूप-1

मियावाकी पद्धति पर वृक्षारोपण की सूचनाउद्योग का नाम व पता: टेहरी पल्प एंड पेपर लिमिटेड (यूनिट 1 & 2), मुज़फ्फरनगर

क्र.सं. ०	चयनित स्थल के नाम पंचायत / नगर पंचायत नाम	तहसील का नाम	विकास खंड का नाम	चिन्हित स्थल का नाम	प्रस्थिति खसरा / खतोनी / गाटा संख्या	क्षेत्रफल (है० में)	जी पी एस रीडिंग (लॉन्गिटीउड-लैटीटीउड)
1.	UPSIDC Park, opp. pritul machines Beghrajpur, Muzaffarnagar	Khatoli	Khatoli	UPSIDC Park, opp. pritul machines Beghrajpur,	NA	1000 m ² approx	Longitude:77.701962 Latitude: 29.378154

कृते - टेहरी पल्प एंड पेपर लिमिटेड (यूनिट 1 & 2)

Ch. Dutt
 (के० के० गुप्ता)
 अधिकृत हस्ताक्षर



GPS Map Camera Plus

●●○○○

29.378154°, 77.701962°

Altitude: 218m - Accuracy: 3m

04/07/24 11:38 AM GMT+05:30

Captured by GPS Camera

47.98uT 229.69°SW



TEHRI

PULP & PAPER LIMITED

Office & Works : 9th K.M. STONE, BHOPA ROAD, MUZAFFARNAGAR-251 001
☎ : 0131-2468383, 2468384, 2468385, 2468386 E-mail : info@tehrpaper.com

Ref. No.

Dated.....

Date: 27.06.2024

To,
The M/s Vijay Foundation
Muzaffarnagar, (U.P.)
251001

Subject: - Work Order for Forestation under Miyawaki Program

Dear Sir,

In reference to the above subject, hereby We are pleased to place Work Order to M/s Vijay Foundation, Muzaffarnagar, (UP) FOR THE Forestation work under Miyawaki process in industrial area Beghrajpur, Muzaffarnagar, (UP) as per detail mentioned below here as under –

Name of work – Miyawaki Plantation
Place of Work – Industrial Park Area, Beghrajpur
No. of Saplings – 2000

Note: - All type of maintenance alongside the consumptions fertilizer and water will remain under the scope of M/s Vijay Foundation, Muzaffarnagar, (UP) for the saplings.
Please do the needful and acknowledge the same.

Thanks and Regards,

For – TEHRI PULP AND PAPER LTD.

A. K. Gupta

(K.K. Gupta)
Authorized Signatory



VIJAY FOUNDATION

AFFORESTATION & LANDSCAPES

DATE: 12.06.2024

श्रीमान
श्री के. के. गुप्ता जी (जी०एम० पर्यावरण),
मैसर्स टिहरी पल्प एण्ड पेपर
जनपद-मुजफ्फरनगर, उत्तर प्रदेश।
महोदय,

हम विगत वर्षों से उत्तर प्रदेश व उत्तराखण्ड क्षेत्र में पर्यावरण संरक्षण हेतु विभिन्न परियोजनाओं पर कार्य कर रहे हैं।

इसमें वृक्षारोपण हमारा एक प्रमुख कार्य है जिसके अंतर्गत हम मियावाकी व इजराइली तकनीकी द्वारा अब तक उत्तर प्रदेश के जनपद मुजफ्फरनगर व उत्तराखण्ड जनपद टिहरी, व अन्य शहरों में लगभग 7,00,000 से अधिक वृक्षारोपण / वनारोपण का कार्य सफलतापूर्वक किया है। हमारे विचार-विमर्श के अनुसार तथा आपके क्षेत्रफल में मियावाकी तकनीक द्वारा 1.5X1.5 Ft से 2000 पौधों का रोपण किया जाना है। जिसमें 150 रूपये प्रति वृक्ष की लागत आती है। इन वृक्षारोपण में मुख्य रूप से नीम, जामुन, तून, अर्जुन, बकायन, गुलमोहर, आवला, कनेर, शमी, आम, बरगद, पिलखण आदि प्रजाति के पौधे को रोपा जाना है। हमारी संस्था का प्रयास आगामी भविष्य में इस कार्य को ऊचाइयों तक ले जाने का है।

नोट

1. जिसमें 2.5 वर्ष तक पौधे का रखरखाव खाद, लेबर, आदि सम्मिलित है।
2. पूरी किमत का 50 प्रतिशत कार्य शुरू होने से पहले और बाकी का शेष 50 प्रतिशत वनरोपण का कार्य पूर्ण होने के पश्चात देय होगा।

धन्यवाद.

नितिन चौधरी

अध्यक्ष

विजय फाउंडेशन.



**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 797 of 2024)

IN THE MATTER OF:

Gautam

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

KNOW ALL to whom those present shall come that I, Kishor Kumar Gupta aged about 62 years S/o Late Sh. Banwari Lal Gupta working as G.M. – Environment & Safety with Tehri Pulp & Paper Ltd. having its Unit at: 9th Km Stone, Bhopa Road, Muzaffarnagar (U.P.) – 251 001 (the Respondent No.9 herein) do hereby appoint: -

ANUBHAV ANAND ARON, ABHINAV ANAND (Advocates)
A-901, Apex Golf Avenue, Sector-1, Greater Noida West, U.P. – 201 306
Mob: 9811764256; 9582416270; **E-mail:** abhinav.legal@gmail.com

(Hereinafter called the Advocate) to be my/our Advocate in the above noted case authorize him:-

- To act, appear and plead in the above noted case in this court or in any other Court in which the same may be tried or heard and also in the appellate Court including the High Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals cross-objections or petitions for execution review, revision, withdraw, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of the opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- To take execution proceedings.
- The deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign, the power of attorney on our behalf.
- And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.
- And I/We undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.
- And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.
- And I/We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I /We hereby agree that once the fees are paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 19th day of February, 2025.
Accepted subject to the terms of the fees


ANUBHAV ANAND ARON & ABHINAV ANAND
 (D/1848/2003) (D/762/2007)
 (Advocates)


TEHRI PULP & PAPER LIMITED
 Client
 9th Km. Bhopa Road



Reply/Response - Respondent No.9 (O.A. No.797/2024) - NGT (PB), New Delhi

1 message

Abhinav Anand <abhinav.legal@gmail.com>

Wed, Feb 19, 2025 at 3:26 PM

To: rocz.lko-mef@nic.in, dmmuz@nic.in, ms@uppcb.com, "upgwd.in@gmail.com" <upgwd.in@gmail.com>

Sir,

Kindly find attached herein the PDF copy of the Reply /Response filed by the Respondent No.9 i.e. Tehri Pulp & Paper Ltd. in O.A. No. 797 of 2024 titled as "Gautam Vs. State of U.P. & Ors." pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

Regards,

Abhinav Anand
(Advocate)
Mob: 9582416270



Reply - R9 - NGT (O.A. No. 797 of 2024).pdf